

Lowering consent age to 16 may lead to child marriages: Report

SURYA S PILLAI
TRIBUNE NEWS SERVICE

NEW DELHI, AUGUST 7

Lowering India's statutory age of consent from 18 to 16 may unintentionally facilitate child marriages and increase the likelihood of teenage pregnancy, says a new report.

It also said the problems created by consensual adolescent relationships should be addressed through better implementation, judicial sensitivity and institutional reforms, rather than weakening the protection provided by the Protection of Children from Sexual

Offences (POCSO) Act.

The report titled "Beyond the Debate: Age of Consent in India – The Road Ahead", prepared by the Network for Access to Justice and Multidisciplinary Outreach Foundation, strongly argues against lowering India's statutory age of consent from 18 to 16.

"The debate should move from 'Should the age of consent be lowered?' to 'How can India make its existing child-protection system work better?' POCSO treats everyone below 18 as a child for sexual offences, which is a clear, uniform and gender-neutral protective standard,"

National Human Rights Commission (NHRC) member Priyank Kanoongo said at the unveiling of the report here.

"The 18-year threshold is consistent with the Constitution, the Juvenile Justice Act, the Prohibition of Child Marriage Act and India's international obligations under the UN Convention on the Rights of the Child. So, lowering the threshold could create ambiguity that perpetrators could exploit," he said. Another key aspect highlighted in the report is that implementation, rather than the law itself, remains the biggest challenge.

NHRC notice to MP Govt over kids crossing check dam to reach school

PIONEER NEWS SERVICE

■ New Delhi

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh Government over reports that schoolchildren in Vidisha district are risking their lives by hopping across the pillars of a check dam to cross the Betwa River and reach school.

Taking suo motu cognisance of media reports, the Commission sought a detailed report from the Madhya Pradesh Chief Secretary within two weeks, observing that if the allegations are true, they raise serious concerns about the violation of children's human rights.

According to the NHRC, students are taking the dangerous route because it reduces the distance to school from 13 km by road to about 1.5 km. A video



showing children jumping across exposed check dam pillars has reportedly gone viral on social media.

The Commission noted that Article 21A of the Constitution guarantees free and compulsory education for children aged 6 to 14 years, while the Right of Children to Free and Compulsory Education Act, 2009 makes education a legal right for every child in that age group. It also cited the Supreme Court's ruling in the Avinash Mehrotra vs Union of India (2009) case,

which held that the right to education includes access to safe school infrastructure.

The NHRC observed that the absence of safe transport or access to school amounts to a denial of children's right to education with dignity.

According to media reports, villagers said they are unable to accompany their children to school because they have to work in the fields, leaving families with the choice of either sending children through the hazardous route or discontinuing their education.

अधिकांश मुस्लिम विद्वानों, आचार्यों का कि बच्यो को सुनिश्चित प्रमाणित रूपवर्धन से ही ज्ञान के कलश प्राप्तिवर्धन उपलब्ध कराते हैं, बकिंसा बच्यो के साथ मिश्रित के सिद्धांत अधिकांश बच्यो ही उपलब्ध हैं। सुनिश्चित रूपवर्धन बच्यो को सुनिश्चित ज्ञानवर्धन में मिश्रित ज्ञान बच्यो का अधिकांश देता है। यदि सुनिश्चित रूपवर्धन के लिए ही बच्यो

NHRC seeks report from MP govt over students risking lives to cross Betwa river



GK News Service
New Delhi, Aug 7

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about school students in Madhya Pradesh's Vidisha district risking their lives by hopping across exposed check-dam pillars to cross the Betwa River on their way to school.

According to the report, nine students, including five girls, from Kakraua village cross the river this way every day. The dangerous route cuts their journey from about 13 km by road to just 1.5 km.

The NHRC said that if the report is true, it raises serious concerns over violation of the children's human rights. It noted that Article 21A of the Constitution guarantees free and compulsory education to children aged six to 14 years, while the Right of Children to Free and Compulsory Education Act, 2009, makes education a right for children in the same age group.

Referring to the Supreme Court's 2009 judgment in *Avinash Mehrotra v. Union of India*, the Commission said the right to education necessarily includes the right to a safe school and safe

infrastructure.

The NHRC observed that the absence of a safe means for children to reach school amounts to denial of their fundamental right to education with dignity. It has therefore issued a notice to the Madhya Pradesh Chief Secretary seeking a detailed report within two weeks.

A media report published on August 4 said a video showing the children perilously crossing wide gaps between exposed check-dam pillars had gone viral on social media. Villagers reportedly said they were unable to accompany their children to a distant school as they had to work in the fields, leaving families with the choice of either stopping their children's education or allowing them to take the dangerous route.

The report also said a student had failed her final examinations after missing school because she was unable to cross the pillars due to her short height. The District Education Officer has visited the site and informed the District Collector, but no timeline has reportedly been given for constructing a safe passage across the river.

NHRC notice to MP govt over dam crossing by students

NEW DELHI: The NHRC on Friday said it has issued a notice to the Madhya Pradesh government over reports that many students are risking their lives by "hopping on check dam pillars" for crossing the Betwa River to reach their school in Vidisha district.

They reportedly take this "dangerous route", because it reduces the distance from 13 km by road, to just 1.5 km, the National Human Rights Commission (NHRC) said. The rights panel in a statement said it has taken suo motu cognisance of a media report about "school students risking their lives by hopping on check dam pillars to cross the Betwa River to reach school in



Vidisha district". The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights. The NHRC has noted that Article 21A of the Constitution guarantees free and compulsory education to be provided by the state to children, aged 6 to 14.

The Right of Children to Free and

Compulsory Education Act, 2009 also makes education a right of every child between the age of 6 and 14 years.

Further, the Supreme Court, in *Avinash Mehrotra vs Union of India* (2009) case, has held that the Right to Education necessarily includes the right to a safe school and safe infrastructure, the NHRC said.

The Commission has held that the absence of a safe mode of transport for children to reach their school "amounts to a negation of their fundamental right to education with dignity". Accordingly, it has issued a notice to the Madhya Pradesh chief secretary, seeking a detailed report on it in two weeks.

NHRC takes suo motu cognisance of two incidents of rights violations involving children in MP

NEW DELHI/BHOPAL, Aug 7 (IANS)

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of two media reports highlighting serious human rights concerns involving schoolchildren in Madhya Pradesh and has sought detailed reports from the state authorities within two weeks. In the first case, the Commission noted a report about students from Kakraua village in Vidisha district in the state governed by

Chief Minister Mohan Yadav, risking their lives daily by hopping across exposed pillars of a check dam to cross the Betwa River to reach school. The dangerous shortcut reduces the journey from 13 km by road to just 1.5 km. Nine students, including five girls, reportedly take this route every day. A video of the children carefully navigating the wide gaps between the pillars has gone viral on social media. The NHRC observed that the absence of a safe mode of transport for these

children constitutes a negation of their fundamental right to education with dignity. It recalled that Article 21A of the Constitution guarantees free and compulsory education for children aged 6 to 14 years, a right further reinforced by the Right of Children to Free and Compulsory Education Act, 2009.

The Commission also referred to the Supreme Court's ruling in Avinash Mehrotra Vs. Union of India (2009), which held that the right to education includes the

right to a safe school and safe infrastructure. According to the report, villagers said they cannot escort the children to the distant school as they work in the fields, leaving them with the choice of either discontinuing education or continuing the risky crossing. One student reportedly failed her final examinations after missing school because she was too short to jump across the pillars. Although the District Education Officer in the BJP-ruled state inspected the site and informed

the District Collector, no timeline has been fixed for constructing a safe passage.

The Commission has issued a notice to the Madhya Pradesh Chief Secretary seeking a detailed report within two weeks. In a separate incident, the NHRC took cognisance of a report that a Class 4 student belonging to the Dalit community was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district, on July 28 this year.

No public parading of accused: Kumar

Ankit Shukla

PUNE

Pune Police Commissioner Amitesh Kumar on Friday directed all police stations, branches and senior officers in the city to strictly refrain from publicly parading or humiliating accused persons during police action.

The directive comes after an incident at the Bharati Vidyapeeth Police Station, where minor accused were allegedly paraded and subjected to humiliating treatment. Videos of the incident went viral on social media, prompting widespread concern.

The Maharashtra State Human Rights Commission (MSHRC) has taken cognisance of the matter and initiated an inquiry into the

conduct of the police personnel concerned.

In a detailed circular issued by the Pune Police Commissionerate, reference has been made to directions issued by the Supreme Court, the National Human Rights Commission (NHRC) and the Maharashtra Director General of Police.

The circular clearly states that no accused person should be publicly paraded or subjected to any act that causes public humiliation.

Police personnel have also been prohibited from making accused persons perform sit-ups, stand or sit on police vehicles for public display, tying them with ropes or chains, or subjecting them to any other form of degrading treatment.

जानलेवा रास्ता तय कर स्कूल जाने की मजबूरी मानवाधिकार आयोग ने लिया स्वतः संज्ञान सरकार से दो सप्ताह में मांगी विस्तृत रिपोर्ट

हरिभूमि ब्यूरो ► नई दिल्ली/विदिशा

आयोग बोला-

ये केवल
प्रशासनिक
लापरवाही
नहीं, बल्कि
उनके
गरिमापूर्ण
शिक्षा के
मौलिक
अधिकार का
हनन

विदिशा जिले के ककरऊआ गांव में छात्र-छात्राओं
द्वारा जान जोखिम में डालकर बेतवा नदी पार करने



की खबर का बड़ा असर हुआ है। 6 अगस्त को
'हरिभूमि' में प्रमुखता से प्रकाशित खबर पर राष्ट्रीय
मानवाधिकार आयोग ► शेष पेज 6 पर

**राज्य सरकार से
स्पष्टीकरण मांगा**

राष्ट्रीय
मानवाधिकार
आयोग ने सख्त
रुख अपनाते हुए
कहा कि बच्चों को
सुरक्षित
आवागमन न देना
केवल प्रशासनिक
लापरवाही नहीं,
बल्कि उनके
गरिमापूर्ण शिक्षा
► शेष पेज 6 पर

मानवाधिकार आयोग ...

(एनएचआरसी) ने स्वतः संज्ञान
लिया है। आयोग ने मामले की
गंभीरता को देखते हुए मुख्य सचिव

को कारण बताओ नोटिस जारी कर
दो सप्ताह के भीतर विस्तृत जवाब
तलब किया है। गौस्तलब है कि
ककरऊआ गांव के बच्चों को स्कूल
पहुंचने के लिए बेतवा नदी पर बने
चेक डैम के संकरे पिलरों पर
छलांग लगानी पड़ती है। सड़क
मार्ग से 13 किमी जबकि चेक डैम से
होकर मात्र 1.5 किमी दूरी है।

राज्य सरकार से ...

पाने के मौलिक अधिकार का सीधा
उल्लंघन है। आयोग ने राज्य
सरकार से स्पष्टीकरण मांगा है कि
बच्चों की सुरक्षा के लिए तत्काल क्या
कदम उठाए गए हैं और वहां पक्के
पुल या वैकल्पिक मार्ग निर्माण के
लिए मविष्य की क्या कार्ययोजना है।

विदिशा: चेकडैम लांघ स्कूल जाते बच्चों का मामला राष्ट्रीय मानवाधिकार आयोग की सख्ती, सीएस से जवाब तलब

पत्रिका न्यूज़ नेटवर्क

patrika.com

विदिशा. ककरूआ में चेकडैम पार कर स्कूल जाते बच्चों का मुद्दा राष्ट्रीय स्तर पर गहरा गया है। राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। आयोग ने कहा, बच्चों को सुरक्षित मार्ग व परिवहन न मिलना सम्मानपूर्वक शिक्षा पाने के मौलिक अधिकार का उल्लंघन है। 3 अगस्त को पत्रिका में खबर प्रकाशित होने के बाद प्रशासन ने डैम से आवाजाही रोक दी। स्कूल अपग्रेड कर हाईस्कूल बनाया। हाईकोर्ट ने भी इस मामले पर स्वतः संज्ञान लिया है।



कोर्ट का आदेश ही मान्य

ककरूआ और आसपास के 9 बच्चे (5 छात्राएं शामिल) 12 किलोमीटर लंबे सड़क मार्ग से बचने के लिए चेकडैम के पिलर लांघकर मात्र 1.5 किलोमीटर का खतरनाक रास्ता तय करने को मजबूर थे। आयोग सदस्य प्रियंक कानूनगो ने बताया कि नोटिस प्रशासनिक प्रक्रिया का हिस्सा है, लेकिन हाईकोर्ट द्वारा संज्ञान लिए जाने के कारण अदालत का आदेश ही सर्वोपरि माना जाएगा।

खंभों से बेतवा पार करने पर मांगा जवाब

नई दिल्ली@ पत्रिका. राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के विदिशा जिले में बेतवा नदी पार करने के लिए विद्यार्थियों के चेकडैम के खंभों पर चलने की मजबूरी पर स्वतः संज्ञान लेते हुए राज्य सरकार को नोटिस जारी कर जवाब मांगा है। आयोग ने कहा कि यह मानवाधिकार से जुड़ा गंभीर मुद्दा है। इस मामले को पत्रिका ने 3 अगस्त के अंक में प्रमुखता से प्रकाशित किया था। प्रशासन ने डैम के रास्ते से आवाजाही प्रतिबंधित कर दी।

विदिशा में बेतवा पर पुल की तैयारी, स्टाप डैम पर लगाई गई जालियां

नवदुनिया प्रतिनिधि, विदिशा: विदिशा जिले के पलोह और ककरुआ के बीच बेतवा नदी पर स्टाप डैम के खंभों से छलांग लगाकर बच्चों के स्कूल जाने का मामला राष्ट्रीय स्तर पर चर्चा में आने के बाद प्रशासन सक्रिय हो गया है। वर्षों पुरानी समस्या के स्थायी समाधान के लिए लोक निर्माण विभाग ने बेतवा नदी पर पुल निर्माण का प्रस्ताव राज्य सरकार को भेजने की प्रक्रिया शुरू कर दी है। वहीं, तत्काल राहत के तौर पर स्टाप डैम के खुले हिस्सों पर लोहे की जालियां बिछा दी गई हैं। यह मामला तब सुर्खियों में आया, जब छात्र-छात्राओं का जान जोखिम में डालकर स्टाप डैम के खंभों पर छलांग लगाते हुए स्कूल जाने का वीडियो इंटरनेट मीडिया पर बहुप्रसारित हुआ। हालांकि सरकार और प्रशासन ने त्वरित कदम उठाते हुए तीन दिन के भीतर बंधेरा में हाई स्कूल शुरू कर दिया था।

बच्चों के जान जोखिम में डालकर स्कूल पहुंचने का मामला राष्ट्रीय स्तर पर उठा



इस तरह स्टाप डैम पर छलांग लगाकर बेतवा नदी पार करते थे बच्चे। • फाइल

शिक्षा-सुरक्षा के अधिकार से जुड़ा गंभीर विषय

इस बीच राष्ट्रीय मानवाधिकार आयोग ने भी मामले का स्वतः संज्ञान लिया है। आयोग ने राज्य सरकार को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा कि बच्चों

को 13 किलोमीटर की दूरी बचाने के लिए जान जोखिम में डालकर नदी पार करनी पड़ रही थी, जो बच्चों के शिक्षा और सुरक्षा के अधिकार से जुड़ा गंभीर विषय है।

मानवाधिकार आयोग ने प्रदेश सरकार से मांगी रिपोर्ट, बंधेरा में शुरू हुआ हाई स्कूल



पलोह-ककरुआ के बीच बेतवा नदी पर बने स्टाप डैम पर बिछाई जालियां। • नवदुनिया

स्थायी समाधान की दिशा में पहल

अब स्थायी समाधान की दिशा में पहल हो रही है। लोक निर्माण विभाग (डिज) के कार्यपालन यंत्री ए.आर. मोरे ने बताया कि पुल निर्माण के लिए प्रस्ताव तैयार कर राज्य सरकार को भेजा जाएगा। जिला

पंचायत ने जानकारी समय पर प्रशासन तक नहीं पहुंचाने को लेकर जप के मुख्य कार्यपालन अधिकारी तथा ग्राम पंचायत मुंडरा इरिसिंह के ससय और सचिव को नोटिस जारी किया है।

वीडियो वायरल होने के बाद हरकत में आया प्रशासन, पुल निर्माण का प्रस्ताव तैयार

एक और डरावनी तस्वीर: उफनता नाला पार कर स्कूल आ-जा रहे बच्चे



उफनते नाले को पार करता बच्चा। • नवदुनिया

नवदुनिया प्रतिनिधि, मेहर: मप्र के विदिशा के बाद अब मेहर जिले से भी स्कूली बच्चों की जान जोखिम में डालकर स्कूल जाने की तस्वीर सामने आई है। इंटरनेट मीडिया पर बहुप्रसारित वीडियो में ग्राम सोनवारी के बच्चे उफनते नाले को चट्टानों पर पैर रखकर और एक-दूसरे का हाथ पकड़कर पार करते दिख रहे हैं। बारिश के दौरान यह रास्ता बेहद खतरनाक हो जाता है, लेकिन पुनः या सड़क नहीं होने से ग्रामीण इसी मार्ग का उपयोग करने को मजबूर हैं।

Source: <https://odishabytes.com/human-rights-commission-issues-notice-to-madhya-pradesh-govt-over-students-risky-route-to-school/amp/>

Human Rights Commission Issues Notice To Madhya Pradesh Govt Over Students' Risky Route To School
By OB Bureau Published: 07 Aug 2026, 07:56 PM IST

Bhopal: Media reports and online videos of students taking extreme risk to go to school prompted the National Human Rights Commission (NHRC) to flag the issue and issue a notice to the Madhya Pradesh government.

Boys and girls with schoolbags are seen jumping from dam pillars over the Betwa river in Vidisha's district.

A media report claimed the students were using the risky but short route as it cut the distance from 13 km to 1.5 km.

Taking suo motu cognizance of the matter, the Commission said if the contents of the report were true, it amounted to serious issues of human rights violation.

A notice has been sent to the Madhya Pradesh chief secretary seeking a detailed report on the issue within two weeks.

The NHRC said in a statement that the media report described "school students risking their lives by hopping on check dam pillars to cross the Betwa river to reach school in Vidisha district".

The human rights body noted that Article 21A of the Constitution guarantees free and compulsory education to children aged 6 to 14, while the Right of Children to Free and Compulsory Education Act, 2009 makes education a right for every child in that age group.

The NHRC also pointed to the Supreme Court's ruling in the Avinash Mehrotra vs Union of India case of 2009, which said the right to education includes the right to a safe school and safe infrastructure.

Absence of a safe mode of transport for children to reach school "amounts to a negation of their fundamental right to education with dignity," it said.

NHRC referred to a viral video showing children hopping across wide gaps in exposed check dam pillars after the report was carried on August 4.

Villagers had reportedly expressed their inability to drop their children at a faraway school because they had to work in the fields, leaving them with the choice of either stopping the children from going to school or allowing them to continue using the risky route, the commission said.

The NHRC also cited reports that one female student failed her final exam after failing to cross the pillars due to her short height. The district education officer had visited the spot and informed the district collector about the

issue, but the administration is yet to give any timeline for building a safe passage across the river.

Source: <https://newsable.asianetnews.com/india/nhrc-seeks-report-on-mp-students-perilous-river-crossing-for-school-articleshow-sb56q00>

NHRC seeks report on MP students' perilous river crossing for school

Author : Asianet News Central | ANI

Published : Aug 07 2026, 01:01 PM IST

The NHRC has taken suo motu cognisance of a report about students in MP's Vidisha district crossing the Betwa River by hopping on check dam pillars to reach school. It has issued a notice to the Chief Secretary, calling it a rights violation.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about school students are risking their lives by hopping across check dam pillars to cross the Betwa River in order to reach school in Madhya Pradesh's Vidisha district. The Commission has issued a notice to the Madhya Pradesh Chief Secretary, seeking a detailed report on the matter within two weeks.

According to the NHRC, students from Kakraua village reportedly use the dangerous route because it reduces the travel distance from 13 kilometres by road to just 1.5 kilometres. As per reports, nine students, including five girls, cross the river in this manner every day.

NHRC Cites Violation of Human Rights

The commission has observed that the contents of the news report, if it is true, raise serious concerns regarding the violation of human rights. It noted that Article 21A of the Constitution of India guarantees free and compulsory education to be provided by the state to children aged 6 to 14 years. The Right of Children to Free and Compulsory Education Act, 2009 also makes education a right of every child between the ages of 6 and 14 years. It found the lack of a safe mode of transport for children to reach school amounts to a negation of their fundamental right to education with dignity.

Accordingly, the commission issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

Viral Video Highlights Villagers' Plight

According to the media report, carried on August 4, a video of the students hopping perilously across the wide gaps in the exposed check dam pillars has gone viral on social media. The villagers reportedly express their inability to drop their children off at a faraway school as they have to work in the fields. The option they have is to either stop sending them or continue this way. Reportedly, a student failed her final exams after missing school because she could not cross the pillars due to her short height.

Official Response and Unresolved Issue

The District Education Officer has visited the spot and informed the District Collector about the issue. However, a timeline for the construction of a safe passage to cross the river has not been mentioned. (ANI)

Source: <https://www.socialnews.xyz/2026/08/07/nhrc-takes-suo-motu-cognisance-of-two-incidents-of-rights-violations-involving-children-in-mp/>

Home » General » Education » NHRC takes suo motu cognisance of two incidents of rights violations involving children in MP

NHRC takes suo motu cognisance of two incidents of rights violations involving children in MP

Posted By: Gopi August 7, 2026

New Delhi/Bhopal, Aug 7 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of two media reports highlighting serious human rights concerns involving schoolchildren in Madhya Pradesh and has sought detailed reports from the state authorities within two weeks.

In the first case, the Commission noted a report about students from Kakraua village in Vidisha district in the state governed by Chief Minister Mohan Yadav, risking their lives daily by hopping across exposed pillars of a check dam to cross the Betwa River to reach school.

The dangerous shortcut reduces the journey from 13 km by road to just 1.5 km. Nine students, including five girls, reportedly take this route every day.

A video of the children carefully navigating the wide gaps between the pillars has gone viral on social media.

The NHRC observed that the absence of a safe mode of transport for these children constitutes a negation of their fundamental right to education with dignity.

It recalled that Article 21A of the Constitution guarantees free and compulsory education for children aged 6 to 14 years, a right further reinforced by the Right of Children to Free and Compulsory Education Act, 2009.

The Commission also referred to the Supreme Court's ruling in Avinash Mehrotra Vs. Union of India (2009), which held that the right to education includes the right to a safe school and safe infrastructure.

According to the report, villagers said they cannot escort the children to the distant school as they work in the fields, leaving them with the choice of either discontinuing education or continuing the risky crossing.

One student reportedly failed her final examinations after missing school because she was too short to jump across the pillars.

Although the District Education Officer in the BJP-ruled state inspected the site and informed the District Collector, no timeline has been fixed for constructing a safe passage.

The Commission has issued a notice to the Madhya Pradesh Chief Secretary seeking a detailed report within two weeks.

In a separate incident, the NHRC took cognisance of a report that a Class 4 student belonging to the Dalit

community was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district, on July 28 this year.

The teacher allegedly became enraged after seeing the boy drinking water from his bottle. The child later informed his parents, who reported the matter to the police.

The Commission has observed that the contents of the report, if true, raise serious issues of human rights violations.

It has issued notices to the Madhya Pradesh Chief Secretary and the Superintendent of Police, Shivpuri, seeking a detailed report within two weeks.

The report is expected to include the status of statutory relief provided to the victim.

Both cases underscore the Commission's concern over the protection of children's rights to education, safety and dignity in Madhya Pradesh.

Source: IANS

Source: <https://www.freepressjournal.in/tech/nhrc-issues-notice-to-meta-over-pocso-violations-on-instagram-facebook-all-details>

NHRC Issues Notice To Meta Over POCSO Violations On Instagram & Facebook: All Details

NHRC issued notices to Meta and police chiefs of eight states over alleged child sexual abuse material on Facebook and Instagram. It shared 50 URLs for investigation and said an FIR may be filed if violations are confirmed under POCSO Act. The panel warned of escalation if authorities fail to act on the inputs.

Tasneem KanchwalaUpdated: Friday, August 07, 2026, 12:38 PM IST

The National Human Rights Commission (NHRC) has issued notices to Meta and the police chiefs of eight states over alleged violations linked to pornographic and age-inappropriate content on Instagram and Facebook that may contain Child Sexual Abuse Material (CSAM). The move adds a fresh legal front to the mounting pressure Meta is already facing from the Indian government over content moderation and compliance failures on its platforms.

What the NHRC has flagged?

Speaking to CNN-News18, NHRC member Priyank Kanoongo said the availability of paid content containing CSAM on Instagram could amount to a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act. Kanoongo said such allegations require a criminal investigation and that an FIR should be registered against Meta if the content is found to violate the law.

The commission has asked authorities in the eight states to investigate the alleged violations and take appropriate action, and has provided 50 URLs to the concerned authorities for investigation.

The Information Technology Secretary has also been made a party in the proceedings. Kanoongo warned that if the authorities fail to act despite being given the URLs, the NHRC will escalate the matter to the Centre.

If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we are going to write to the Government of India and urge it to initiate appropriate action against incompetent police personnel and government authorities in the ministry," he reportedly said.

Part of a wider pattern of scrutiny

The NHRC notice lands just days after Meta's global leadership was summoned to New Delhi for back-to-back meetings with the Ministry of Electronics and Information Technology (MeitY).

Chief Global Affairs Officer Joel Kaplan met Union IT Minister Ashwini Vaishnaw on successive days this week, with government officials pressing the company on content moderation failures, its compliance with Indian law, and specifically the persistence of CSAM and deepfake content on its platforms despite existing safeguards. The meetings followed the temporary takedown of a video of Prime Minister Narendra Modi, which Meta attributed to a technical error.

During these discussions, Meta CEO Mark Zuckerberg apologised to the Indian government, expressing regret over CSAM, deepfake material and broader operational errors on Facebook, Instagram and the company's other services.

The apology came after a parliamentary committee had demanded an unqualified personal apology from Zuckerberg within three days, warning that non-compliance could put the company's safe-harbour protections under the IT Act at risk.



Source: <https://indianmasterminds.com/news/nhrc-betwa-river-students-school-222273/>

School or Safety? NHRC Seeks MP Report After Students Risk Lives Crossing Betwa River to Reach School

The NHRC has sought a report from Madhya Pradesh authorities after school students were reported to be risking their lives while crossing the Betwa River to reach school.

August 7, 2026

Indian Masterminds Bureau

New Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report about school students from Kakraua village in Madhya Pradesh's Vidisha district allegedly risking their lives by hopping across exposed check dam pillars to cross the Betwa River and reach school.

According to the report, the students use the dangerous route because it reduces their journey from around 13 km by road to just 1.5 km. As many as nine students, including five girls, reportedly cross the river this way every day.

NHRC Raises Right to Education Concerns

The NHRC observed that the reported absence of a safe mode of transport for the children raises serious human rights concerns. The Commission noted that:

Article 21A of the Constitution guarantees free and compulsory education for children between six and 14 years of age.

Right of Children to Free and Compulsory Education Act, 2009, which recognises education as a right for children in the same age group.

The Commission further cited the Supreme Court's judgment in *Avinash Mehrotra v. Union of India* (2009), which held that the Right to Education includes the right to a safe school and safe infrastructure.

Based on these considerations, the NHRC observed that the lack of a safe mode of transport for the children to reach school amounts to a negation of their fundamental right to education with dignity.

Notice Issued to Madhya Pradesh Chief Secretary

Following the report, the NHRC has issued a notice to the Chief Secretary of Madhya Pradesh, seeking a detailed report on the matter within two weeks.

The Commission's intervention follows a media report published on August 4, 2026, which highlighted the risks faced by the students while crossing the river.

Students Reportedly Cross Exposed Check Dam Pillars

According to the media report, a video showing the children perilously crossing wide gaps between exposed check dam pillars has gone viral on social media.

The villagers reportedly said they are unable to accompany their children to a distant school because they have to work in the fields. This leaves families with limited options, with some reportedly facing the choice of either stopping their children from attending school or allowing them to continue using the dangerous route.

The report also stated that one student failed her final examinations after missing school because she could not cross the pillars due to her short height.

District Officials Visit the Site

The District Education Officer has reportedly visited the location and informed the District Collector about the issue.

However, according to the NHRC release, no timeline has been mentioned for construction of a safe passage across the river.

The NHRC's notice now seeks a detailed response from the Madhya Pradesh government on the circumstances surrounding the students' access to school and the measures being taken to ensure their safety and access to education.

Source: <https://zeenews.india.com/india/nhrc-issues-notice-to-meta-8-dgps-over-pocso-violations-on-instagram-3065237.html>

NHRC issues notice to Meta, 8 DGPs over POCSO violations on Instagram

The National Human Rights Commission (NHRC) has issued notices to Meta and police chiefs of eight states over alleged circulation of pornographic, age-inappropriate and potentially child sexual abuse material (CSAM) on Instagram and Facebook.

Written By Zee Media Bureau

Published: Aug 07, 2026, 12:14 PM IST | Updated: Aug 07, 2026, 12:27 PM IST

The National Human Rights Commission (NHRC) has issued notices to Meta and the police chiefs of eight states regarding alleged violations connected to pornographic and age-inappropriate content on Instagram and Facebook that may potentially include Child Sexual Abuse Material (CSAM), According to News 18.

Speaking to CNN-News18, NHRC member Priyank Kanoongo stated that the presence of paid content containing CSAM on Instagram could constitute a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act.

Kanoongo said that the allegations warrant a criminal investigation and that an FIR should be filed against Meta if the content is found to be in violation of the law.

The NHRC has directed the authorities in the eight states to examine the alleged violations and take suitable action.

The Information Technology Secretary has also been impleaded as a party to the proceedings. According to Kanoongo, the Commission has shared 50 URLs with the concerned authorities for investigation.

Source: <https://indianmasterminds.com/news/ambala-jaundice-outbreak-nhrc-notice-haryana-chief-secretary-anurag-rastogi-222486/>

Ambala Jaundice Outbreak: NHRC Issues Notice to Haryana Chief Secretary Anurag Rastogi After Girl's Death
August 7, 2026

Indian Masterminds Bureau

Chandigarh, August 7, 2026: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report concerning the death of a 12-year-old girl in Ambala, Haryana, who reportedly died of jaundice after allegedly consuming contaminated drinking water.

The development has raised concerns over access to safe drinking water and the possible impact of contaminated water on public health in Shahzadpur locality, where several other children have reportedly been diagnosed with jaundice.

The NHRC has now issued a notice to the Haryana Chief Secretary Anurag Rastogi, an IAS officer of 1990 batch, seeking a detailed report on the matter within two weeks.

NHRC Flags Possible Human Rights Violation

The rights body said the contents of the media report, if true, raise serious issues concerning a possible violation of human rights.

The reported death and the presence of jaundice cases among other children have prompted the Commission to seek information from the state government regarding the circumstances surrounding the incident and the measures being taken to prevent further illness.

The NHRC's intervention follows reports that residents of the affected locality had alleged that the drinking water supplied through a public tap was contaminated.

Report Sought From Haryana Chief Secretary

Through its notice, the NHRC has asked the Haryana Chief Secretary to submit a detailed report on the situation.

The report is expected to cover the health status of children who are currently ill and undergoing treatment, along with details of the measures being taken by the district and state administration to address the suspected water contamination and prevent further cases.

The Commission's notice seeks a response within two weeks.

The NHRC's action comes as local authorities continue efforts to assess the health situation in the affected area.

Several Children Reportedly Diagnosed With Jaundice

According to the reported information, the 12-year-old girl was a resident of Ambala and was believed to have contracted jaundice after consuming contaminated drinking water.

Several other children in the Shahzadpur area have also reportedly been diagnosed with jaundice.

Residents have raised concerns over the quality of drinking water being supplied through a public tap, alleging that contamination of the water may be linked to the illnesses reported in the locality.

The allegations are now part of the broader health and administrative response being examined by the authorities.

Health Department Conducts Door-to-Door Screening

Following the reported cases, local authorities have deployed health teams to conduct health surveys and door-to-door screening in the affected locality.

The exercise is aimed at identifying people with symptoms at an early stage and preventing the further spread of the disease.

During a survey conducted on Monday, the Health Department identified 11 patients with fever. Of these, two showed symptoms of jaundice.

A follow-up survey conducted on Tuesday identified seven additional fever patients.

The health teams are continuing to monitor residents and assess people who may require medical attention.

Focus on Health Status and Preventive Measures

The NHRC's notice is expected to bring particular focus on the condition of children who have fallen ill and are currently receiving treatment.

It is also seeking information on the steps being taken by the administration to tackle the situation.

These measures are expected to include continued health surveillance, identification of symptomatic residents and action to address the reported concerns regarding the drinking water supply.

The door-to-door screening exercise is also intended to help authorities identify additional cases and ensure that affected residents receive timely medical care.

Water Quality Concerns Under Scrutiny

The allegations of contaminated drinking water have emerged as a key concern in the incident.

Residents have reportedly attributed the illnesses to water supplied through a public tap, although the exact cause of the reported jaundice cases remains subject to official investigation.

The NHRC's intervention seeks to establish the circumstances surrounding the girl's death and understand whether deficiencies in the provision of safe drinking water or other administrative lapses contributed to the situation.

The state government's response to the Commission's notice is expected to provide further details about the water supply, health situation and corrective measures being implemented in Shahzadpur.

Key Developments

NHRC action: Suo motu cognisance of the reported death of a 12-year-old girl due to jaundice.

Location: Shahzadpur locality, Ambala, Haryana.

Notice issued to: Haryana Chief Secretary.

Response sought: A detailed report within two weeks.

Reported concern: Residents have alleged contamination of drinking water supplied through a public tap.

Health survey: Eleven fever patients were identified on Monday, including two with jaundice symptoms.

Follow-up survey: Seven more fever patients were identified on Tuesday.

Ground response: Health teams are conducting door-to-door screening and health surveys.

Source: <https://www.sentinelassam.com/topheadlines/nhrc-flags-over-50-child-sexual-exploitation-cases-on-instagram-issues-notices-to-meta-and-state-police>

NHRC flags over 50 child sexual exploitation cases on Instagram, issues notices to Meta and state police

NHRC received over 50 Instagram CSEAM complaints in a week, issuing notices to eight states and Meta over child safety and legal compliance.

Sentinel Digital Desk

Published on: 08 Aug 2026, 8:17 am

New Delhi: The National Human Rights Commission (NHRC) has received complaints related to more than 50 cases of Child Sexual Exploitation and Abuse Material (CSEAM) on Instagram over the past week and has initiated action by issuing notices to several state police departments and Meta.

NHRC member Priyank Kanoongo shared the information on the social media platform X, stating that the Commission had received numerous complaints concerning the circulation of CSEAM on Instagram.

"Over the past week, complaints regarding more than 50 cases of CSEAM (Child Sexual Exploitation and Abuse Material) on Instagram have been received," Kanoongo said.

He added that, based on the information received, notices have been issued to the police chiefs of Punjab, Delhi, Telangana, Maharashtra, Odisha, West Bengal, Haryana and Bihar. The notices direct the authorities to register FIRs and take appropriate legal action in the reported cases.

Kanoongo further stated that the NHRC has also issued a notice to Meta, asking the company to review its practices and ensure compliance with Indian laws relating to child safety and online content regulation. The matter has also been brought to the attention of the Ministry of Electronics and Information Technology (MeitY).

Along with his statement, Kanoongo shared a public awareness poster highlighting the need to combat online child sexual exploitation. The message stressed that preventing the circulation of abusive material involving children is a collective responsibility and urged citizens to report such content immediately.

The poster also emphasised that increased public awareness can help protect children and encouraged people to speak up, raise awareness and support efforts to prevent exploitation.

Kanoongo requested citizens to directly contact him at priyank.kanoongo@gov.in if police authorities fail to act on complaints related to such content.

Meta chief Mark Zuckerberg on Wednesday apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S. Krishnan and other top government officials, sources told NDTV.

Earlier on Wednesday, the NHRC issued summons to the Delhi Police Commissioner for failing to submit an Action Taken Report (ATR) within the stipulated time in a case concerning allegations that paid advertisements displayed on Instagram promoted Child Sexual Abuse Material (CSAM) in India and redirected users to Telegram channels where such content was allegedly being offered for sale.

A Bench presided over by NHRC Member Priyank Kanoongo had earlier taken suo motu cognisance of media reports published by the BBC World Service alleging that advertisements carrying expressions such as "rape video" and "child video" were displayed on Instagram and continued to remain accessible despite being reported through the platform's grievance mechanism.

The apex human rights body had, on July 8, issued a notice to the Delhi Police Commissioner under Section 12 of the Protection of Human Rights Act, 1993, directing submission of an ATR within 15 days.

After no report was filed, the NHRC issued a reminder on July 29, granting a further seven days while warning that coercive powers could be invoked.

Observing that the requisite report was still not received despite the reminder, the NHRC, after considering the matter on Wednesday, took a "very serious view" and directed that summons be issued to the Delhi Police Commissioner.

It directed the Commissioner to appear in person before the Commission on September 7 at 11.30 a.m. at its office in Manav Adhikar Bhawan, New Delhi, along with the requisite report and an explanation for the delay in its submission.

However, the NHRC had clarified that the personal appearance would stand dispensed with if the required report is received on or before August 31.

"Take further notice that in case you fail to comply with this order without lawful excuse, you will be subject to the consequences of non-attendance laid down in Order 16 Rule 10 and Order 16 Rule 12 CPC," the summons said.

According to the media reports taken cognisance of by the apex human rights body, paid advertisements displayed on Instagram allegedly used terms such as "rape video" and "child video" to redirect users to Telegram Messenger channels where CSAM was purportedly being sold.

Taking note of the allegations, the NHRC had observed that, if found to be true, they disclose "a matter of exceptional gravity involving the online sexual exploitation of children, dissemination and monetisation of Child Sexual Abuse Material, possible facilitation of organised criminal activity through digital platforms, and serious concerns regarding the efficacy of intermediary due diligence, algorithmic moderation and child safety mechanisms."

It had also said that the allegations, prima facie, warranted examination under the Protection of Children from Sexual Offences (POCSO) Act, the Information Technology Act, the Digital Personal Data Protection Act, 2023, and other statutory frameworks governing online child safety.

Referring to a Supreme Court decision, the NHRC had stressed that social media intermediaries are under a mandatory obligation to report offences under the POCSO Act to the Special Juvenile Police Unit or the local police, apart from reporting them to the National Center for Missing & Exploited Children (NCMEC).

Entrusting the matter to the Delhi Police for an expeditious enquiry, the apex human rights body had sought a comprehensive ATR detailing the preservation of electronic evidence, identification of victims and perpetrators, compliance by Meta and other intermediaries with statutory reporting obligations under Sections 19 and 20 of the POCSO Act, registration of criminal cases wherever warranted, tracing of the financial trail behind the advertisements, and measures undertaken to rescue, rehabilitate and protect child victims.

The NHRC had further directed the Delhi Police to examine whether Meta Platforms Inc., its responsible officers

and other intermediaries had complied with their mandatory reporting obligations under the POCSO Act and, if any failure was found, to initiate appropriate legal proceedings in accordance with law. (IANS)

Source: <https://www.edexlive.com/amp/story/news/nhrc-takes-suo-motu-cognisance-of-child-rights-violations-in-mp>

NHRC takes suo motu cognisance of child rights violations in MP

NHRC flags grave violations of children's safety, dignity and access to education in Madhya Pradesh, demands action from state authorities

IANIS

Updated: 7th Aug, 2026 at 7:15 PM

New Delhi/Bhopal, Aug 7 (IANIS): The National Human Rights Commission (NHRC) has taken suo motu cognisance of two media reports highlighting serious human rights concerns involving schoolchildren in Madhya Pradesh and has sought detailed reports from the state authorities within two weeks.

In the first case, the Commission noted a report about students from Kakraua village in Vidisha district in the state governed by Chief Minister Mohan Yadav, risking their lives daily by hopping across exposed pillars of a check dam to cross the Betwa River to reach school.

The dangerous shortcut reduces the journey from 13 km by road to just 1.5 km. Nine students, including five girls, reportedly take this route every day.

A video of the children carefully navigating the wide gaps between the pillars has gone viral on social media.

The NHRC observed that the absence of a safe mode of transport for these children constitutes a negation of their fundamental right to education with dignity.

It recalled that Article 21A of the Constitution guarantees free and compulsory education for children aged 6 to 14 years, a right further reinforced by the Right of Children to Free and Compulsory Education Act, 2009.

The Commission also referred to the Supreme Court's ruling in Avinash Mehrotra Vs. Union of India (2009), which held that the right to education includes the right to a safe school and safe infrastructure.

According to the report, villagers said they cannot escort the children to the distant school as they work in the fields, leaving them with the choice of either discontinuing education or continuing the risky crossing.

One student reportedly failed her final examinations after missing school because she was too short to jump across the pillars.

Although the District Education Officer in the BJP-ruled state inspected the site and informed the District Collector, no timeline has been fixed for constructing a safe passage.

The Commission has issued a notice to the Madhya Pradesh Chief Secretary seeking a detailed report within two weeks.

In a separate incident, the NHRC took cognisance of a report that a Class 4 student belonging to the Dalit community was assaulted and subjected to casteist slurs by a teacher at a Government Primary School in Ukawal village, Shivpuri district, on July 28 this year.

The teacher allegedly became enraged after seeing the boy drinking water from his bottle. The child later informed his parents, who reported the matter to the police.

The Commission has observed that the contents of the report, if true, raise serious issues of human rights violations.

It has issued notices to the Madhya Pradesh Chief Secretary and the Superintendent of Police, Shivpuri, seeking a detailed report within two weeks.

The report is expected to include the status of statutory relief provided to the victim.

Both cases underscore the Commission's concern over the protection of children's rights to education, safety and dignity in Madhya Pradesh.

(IANS)

Source: <https://www.news18.com/amp/india/nhrc-issues-notice-to-meta-8-dgps-over-pocso-violations-on-instagram-10258744.html>

NHRC Issues Notice To Meta, 8 DGPs Over POCSO Violations On Instagram And Facebook

Reported By : Simran Babbar ,News18.com

Last Updated: August 07, 2026, 12:32 IST

Speaking exclusively to CNN-News18, NHRC member Priyank Kanoongo said the availability of paid content containing CSAM could amount to a punishable offence under POCSO Act

The National Human Rights Commission (NHRC) has issued notices to Meta and the police chiefs of eight states over alleged violations linked to pornographic and age-inappropriate content on Instagram and Facebook that may potentially contain Child Sexual Abuse Material (CSAM).

Speaking exclusively to CNN-News18, NHRC member Priyank Kanoongo said the availability of paid content containing CSAM on Instagram could amount to a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act.

Kanoongo said such allegations require a criminal investigation and that an FIR should be registered against Meta if the content is found to violate the law.

The NHRC has asked authorities in the eight states to investigate the alleged violations and take appropriate action. The Information Technology Secretary has also been made a party in the proceedings.

According to Kanoongo, the commission has provided 50 URLs to the authorities concerned for investigation.

He warned that failure by the authorities to act despite being provided the URLs would prompt the NHRC to approach the Centre. "If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we are going to write to the Government of India and urge it to initiate appropriate action against incompetent police personnel and government authorities in the ministry," Kanoongo said.

The development comes amid growing scrutiny of social media platforms over the availability and monetisation of harmful content involving minors, and raises questions about the responsibility of platforms to detect, remove and report such material.

On Wednesday, Meta chief Mark Zuckerberg apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S Krishnan and other top government officials.

The controversy surfaced in July when a BBC investigation alleged that Instagram was carrying advertisements in India that appeared to promote child sexual abuse material. Some of the ads reportedly used terms such as "rape video" and directed users to Telegram channels where the material was allegedly being sold. Meta, which owns Instagram, had said it follows a "zero tolerance" policy towards child sexual exploitation.

The concerns have since grown following a WIRED investigation, which found that Meta had approved and displayed dozens of paid ads featuring AI-generated child sexual abuse material and sexually suggestive images involving minors across Facebook, Instagram, Messenger and Threads. The investigation said some of the ads were viewed by thousands of users in Europe and elsewhere before being taken down. Researchers also identified advertisements for AI "nudify" tools that can create sexually explicit images.

Responding to the findings, Meta said sexual exploitation is "horrific" and the company takes aggressive action to detect and remove such content. The company said several of the flagged ads had limited distribution and added that it has deployed newer AI-based systems designed to identify and block policy-violating advertisements before they go live.

Source: <https://www.ndtvprofit.com/technology/make-improvement-abide-by-indian-laws-nhrc-issues-notice-to-meta-over-cseam-11878579>

NHRC Issues Notice To Meta Over Child Sexual Abuse Content, Asks To Abide By Indian Laws

The notice is a part of the NHRC's ongoing proceedings into the allegations that paid advertisements on Instagram promoted or facilitated access to CSEAM.

Author: Maanya Manchanda Technology Aug 07, 2026 14:26 IST

The National Human Rights Commission (NHRC) has issued a notice to Meta, directing the company to strengthen its systems and ensure compliance with Indian laws following allegations related to advertisements linked to Child Sexual Exploitative and Abuse Material (CSEAM) on Instagram.

Priyank Kanoongo, Chairperson of the National Commission for Protection of Child Rights, issued a statement on X stating that over 50 complaints regarding CSEAM cases have been received on Instagram in the past week, prompting the NHRC to initiate action.

Kanoongo stated that based on the information received, the NHRC has issued notices to the police chiefs of Punjab, Delhi, Telangana, Maharashtra, Odisha, West Bengal, Haryana, Bihar, directing them to register FIRs and take action. He added that the matter has also been brought to the attention of the Ministry of Electronics and Information Technology (MeitY).

The notice is a part of the NHRC's ongoing proceedings into the allegations that paid advertisements on Instagram promoted or facilitated access to CSEAM.

As reported by The Economic Times, the NHRC took cognisance after media reports, including a 'BBC Eye' investigation, alleged that paid advertisements on Instagram used coded phrases that redirected users to channels where child sexual abuse material was allegedly being offered.

Following these reports, the Commission initiated proceedings to examine whether Indian laws had been violated and whether all concerned entities fulfilled their legal responsibilities.

The NHRC asked investigators to examine whether Meta and other concerned parties complied with mandatory reporting under the Protection of Children from Sexual Offences (POCSO) Act and other applicable Indian laws, The Times of India reported.

Separately, the National Commission for Protection of Child Rights also initiated an inquiry into the same allegations involving paid advertisements related to CSEAM on Meta owned platforms. NCPCR had issued a notice to Meta on July 3 after taking suo motu cognisance of the BBC Eye report and later received the company's response before deciding to institute a formal inquiry, as reported by ET.

According to the government sources, cited by ANI, Meta has been asked to strengthen safeguards and ensure that its operations comply with Indian legal requirements concerning child safety online.

The case has intensified scrutiny of how major social media platforms detect, remove and report content related to child sexual exploitation in India.

Source: <https://www.news18.com/videos/breaking-news/jharkhand-student-protest-nhrc-congress-delegation-meet-protesting-students-plain-speak-10259808.html>

Jharkhand Student Protest | NHRC & Congress Delegation Meet Protesting Students | Plain Speak
Breaking News Last Updated: August 07, 2026, 18:30 IST

The Jharkhand student protest over alleged irregularities in recruitment examinations has intensified, with NHRC members and a Congress delegation meeting protesting students. Aspirants have been demanding action and transparency in the JPSC and JSSC recruitment process. The agitation has drawn political attention, with Congress leaders expressing support for students and urging the government to address their concerns. The state government has also initiated dialogue efforts through representatives to resolve the issue. -newsn18oc_plain-speakCNN-News18 is your trusted source for breaking news, updates, and in-depth analysis from around the world. CNN-News18 is dedicated to bringing you the latest news, trends, and insights, helping you stay informed and up-to-date. Subscribe Now and join our community of informed and engaged viewers. Follow Every Breaking Story LIVE ● Watch News18 LIVE 24x7: <https://youtube.com/live/rfDx1HMvXbQ> Follow us on Google: news18.co/cn18g Follow CNN News18 on X: <https://x.com/CNNnews18> Follow CNN News18 on Instagram: <https://www.instagram.com/cnnnews18/> Follow CNN News18 on Facebook: facebook.com/cnnnews18 with latest headlines on politics, sports and entertainment on news18.com News18 Mobile App - <https://onelink.to/desc-youtube>

Source: <https://www.moneycontrol.com/news/india/nhrc-issues-notice-to-meta-dgps-of-8-states-over-alleged-pocso-violations-on-instagram-13997611.html/amp>

NHRC issues notices to Meta, DGPs of 8 states over alleged POCSO violations on Instagram

The NHRC has issued notices to the police chiefs of eight states over the alleged circulation of Child Sexual Abuse Material (CSAM) on Facebook.

Moneycontrol News August 07, 2026 / 12:26 IST

Amid the ongoing scrutiny by the government, social media giant Meta has been issued notice by the National Human Rights Commission (NHRC) over alleged violations linked to pornographic and age-inappropriate content on its platform Instagram, according to News18.

NHRC has issued notices to the police chiefs of eight states over the alleged circulation of Child Sexual Abuse Material (CSAM) on Facebook, the reported added.

In an exclusive conversation with CNN-News18, Priyank Kanoongo, member NHRC said paid content containing Child Sexual Abuse Material (CSAM) on Instagram could amount to a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act.

He further said these kind of allegations often require a criminal investigation and that an FIR should be filed against Meta if the content on the platform is found to violate the law

Kanoongo also told News18 that the body has issued notices to DGPs of eight states to investigate the alleged violation and act accordingly.

NHRC has also made the Information Technology Secretary a party in the proceedings.

The NHRC has shared 50 URLs with the authorities concerned for investigation, the member told CNN-News18.

He warned that if the authorities fail to act despite being provided with the URLs, the commission will approach the Centre. "If the concerned authorities don't initiate an investigation despite 50 URLs being made available to them, we will write to the Government of India and urge it to take appropriate action against incompetent police personnel and officials in the ministry," News18 quoted Kanoongo as saying.

Moneycontrol News

first published: Aug 7, 2026 12:13 pm

Source: <https://dailypioneer.com/news/slug-lite/nhrc-notice-mp-govt-dalit-student-assault?year=2026>

Class 4 Dalit boy assaulted by teacher for drinking from bottle: NHRC sends notice to MP govt
August 07, 2026 By Press trust of india

The NHRC on Thursday said it has sent notices to Madhya Pradesh government and police authorities over reports that a class 4 student was allegedly assaulted and subjected to "casteist slurs" by a teacher at a government-run primary school in a village in Shivpuri district.

The National Human Rights Commission observed that the contents of the news report, if true, raise serious issues of violation of human rights. MagazineContent

The rights panel said it has taken suo motu cognisance of a media report about the incident that took place in Ukawal village on July 28.

Reportedly, the teacher was enraged seeing the boy from a Dalit community drinking water from his bottle, therefore, it has issued notices to the state chief secretary and Shivpuri's superintendent of police, seeking a detailed report within two weeks, it said.

The report is expected to include the status of the statutory relief to the victim, it added. According to the media report carried on August 1, the boy narrated the incident to his parents, following which the matter was reported to the police.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that a 12-year-old girl died due to jaundice caused allegedly by consumption of contaminated drinking water in Shahzadpur in Ambala district of Haryana.

Several other children have also been diagnosed with jaundice in the locality. The residents have alleged that the drinking water being supplied through a public tap in the area is "contaminated," it said.

Accordingly, it said it has issued a notice to Haryana's chief secretary, seeking a detailed report on it in two weeks. It is expected to include the health status of the victim children undergoing treatment, as well as steps being taken by the administration to address the issue, it said.

According to the media report carried on August 3, the girl was initially treated for jaundice at a local hospital. As her health condition deteriorated, she was referred to PGIMER, Chandigarh, where she succumbed.

Source: <https://thenewsmill.com/2026/08/nhrc-seeks-report-on-students-risking-lives-to-cross-betwa-river-in-madhya-pradesh/>

NHRC seeks report on students risking lives to cross Betwa River in Madhya Pradesh
TNM (With ANI Inputs) | Published On: Aug 7, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a report concerning school students who are endangering their lives by crossing the Betwa River via check dam pillars in Madhya Pradesh's Vidisha district to attend school.

The commission has issued a notice to the Madhya Pradesh Chief Secretary, requesting a detailed report within two weeks.

According to the NHRC, students from Kakraua village use this hazardous route because it reduces their travel distance from 13 kilometres by road to 1.5 kilometres. Reports indicate that nine students, including five girls, cross the river daily in this manner.

The NHRC noted that if the report is accurate, it raises serious concerns about human rights violations. It highlighted Article 21A of the Constitution of India, which guarantees free and compulsory education for children aged six to 14 years, and the Right of Children to Free and Compulsory Education Act, 2009, which further enshrines this right. The commission stated that the lack of safe transport options for children effectively denies them their fundamental right to education with dignity.

The media report dated August 4 included a video showing students risking their safety by hopping across wide gaps in exposed check dam pillars, which has gone viral on social media. Villagers reportedly said they cannot escort their children to the distant school because they must work in the fields, leaving families with the choice to either stop sending children to school or continue this dangerous crossing.

According to the report, one student failed final exams after missing school because she was unable to cross the pillars due to her short height. The District Education Officer has inspected the site and informed the District Collector, but no timeline has been provided for constructing a safe passage across the river.

Source: <https://www.news18.com/india/nhrc-issues-notice-to-meta-8-dgps-over-pocso-violations-on-instagram-10258744.html>

NHRC Issues Notice To Meta, 8 DGPs Over POCSO Violations On Instagram And Facebook

Reported By : Simran Babbar, News18.com

Last Updated: August 07, 2026, 12:32 IST

Speaking exclusively to CNN-News18, NHRC member Priyank Kanoongo said the availability of paid content containing CSAM could amount to a punishable offence under POCSO Act

The National Human Rights Commission (NHRC) has issued notices to Meta and the police chiefs of eight states over alleged violations linked to pornographic and age-inappropriate content on Instagram and Facebook that may potentially contain Child Sexual Abuse Material (CSAM).

Speaking exclusively to CNN-News18, NHRC member Priyank Kanoongo said the availability of paid content containing CSAM on Instagram could amount to a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act.

Kanoongo said such allegations require a criminal investigation and that an FIR should be registered against Meta if the content is found to violate the law.

The NHRC has asked authorities in the eight states to investigate the alleged violations and take appropriate action. The Information Technology Secretary has also been made a party in the proceedings.

According to Kanoongo, the commission has provided 50 URLs to the authorities concerned for investigation.

He warned that failure by the authorities to act despite being provided the URLs would prompt the NHRC to approach the Centre. "If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we are going to write to the Government of India and urge it to initiate appropriate action against incompetent police personnel and government authorities in the ministry," Kanoongo said.

The development comes amid growing scrutiny of social media platforms over the availability and monetisation of harmful content involving minors, and raises questions about the responsibility of platforms to detect, remove and report such material.

On Wednesday, Meta chief Mark Zuckerberg apologised for child sexual abuse material, deepfake content and operational failures on the company's platforms after senior Meta executives met IT Minister Ashwini Vaishnaw, IT Secretary S Krishnan and other top government officials.

The controversy surfaced in July when a BBC investigation alleged that Instagram was carrying advertisements in India that appeared to promote child sexual abuse material. Some of the ads reportedly used terms such as "rape video" and directed users to Telegram channels where the material was allegedly being sold. Meta, which owns Instagram, had said it follows a "zero tolerance" policy towards child sexual exploitation.

The concerns have since grown following a WIRED investigation, which found that Meta had approved and displayed dozens of paid ads featuring AI-generated child sexual abuse material and sexually suggestive images involving minors across Facebook, Instagram, Messenger and Threads. The investigation said some of the ads were viewed by thousands of users in Europe and elsewhere before being taken down. Researchers also identified advertisements for AI "nudify" tools that can create sexually explicit images.

Responding to the findings, Meta said sexual exploitation is "horrific" and the company takes aggressive action to detect and remove such content. The company said several of the flagged ads had limited distribution and added that it has deployed newer AI-based systems designed to identify and block policy-violating advertisements before they go live.

Source: <https://www.opindia.com/news-updates/nhrc-issues-notice-to-meta-8-states-over-pocso-violations-linked-instagram-facebook-content/>

NHRC issues notice to Meta, 8 states over POCSO violations linked to Instagram, Facebook content
August 7, 2026 | 1:44 PM Written by OpIndia Staff

The National Human Rights Commission (NHRC) has issued notices to Meta, the Director Generals of Police (DGPs) of eight states and the Information Technology Secretary over allegations that Instagram and Facebook hosted pornographic and age-inappropriate content that could amount to Child Sexual Abuse Material (CSAM), triggering possible violations of the Protection of Children from Sexual Offences (POCSO) Act.

The action comes amid mounting scrutiny of Meta's content moderation practices following multiple investigations that alleged the company's platforms carried advertisements and other content linked to child sexual exploitation.

Speaking to CNN-News18, NHRC member Priyank Kanoongo said that if the allegations are substantiated, the matter warrants a criminal investigation. He emphasised that hosting paid content containing CSAM could constitute a punishable offence under the POCSO Act and said an FIR should be registered against Meta if legal violations are established.

The human rights body has directed the police authorities in the eight states to investigate the allegations and initiate appropriate legal action wherever required. As part of the proceedings, the NHRC has also impleaded the Information Technology Secretary.

According to Kanoongo, the Commission has shared 50 specific URLs with the concerned authorities for investigation. He warned that inaction despite the availability of these URLs would invite further intervention from the NHRC.

"If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we will approach the Government of India and seek appropriate action against the concerned police officers and officials in the ministry," he said.

The Commission's intervention follows a series of reports raising concerns over the availability and monetisation of content involving minors on Meta-owned platforms.

The controversy first gained prominence after a BBC investigation in July alleged that Instagram in India was carrying advertisements apparently promoting child sexual abuse material. Some of the advertisements reportedly contained terms such as "rape video" and redirected users to Telegram channels allegedly selling such content. Meta had then reiterated its "zero-tolerance" policy towards child sexual exploitation.

Subsequently, a WIRED investigation claimed that Meta had approved and displayed multiple paid advertisements featuring AI-generated child sexual abuse material and sexually suggestive images involving minors across Facebook, Instagram, Messenger and Threads. The report further stated that advertisements for AI-powered "nudify" tools, capable of generating sexually explicit images, were also found on the company's platforms.

Facing growing pressure, Meta chief Mark Zuckerberg recently apologised for the presence of child sexual abuse material, deepfake content and other operational failures across the company's platforms after senior Meta executives met Union IT Minister Ashwini Vaishnaw, IT Secretary S Krishnan and other government officials.

Meta has maintained that sexual exploitation of children is "horrific" and that it aggressively detects and removes such content. The company has also said that several of the advertisements highlighted in recent investigations had limited reach and that it has strengthened its AI-powered systems to detect and block policy-violating advertisements before they are published.

The NHRC's latest action is likely to intensify regulatory scrutiny of Meta in India, with both the platform's content moderation mechanisms and the response of law enforcement agencies now under official examination.

Source: <https://newsonair.gov.in/nhrc-takes-suo-motu-cognizance-over-media-report-on-unsafe-betwa-river-crossing-by-school-students/>

NHRC takes suo motu cognizance over media report on unsafe Betwa river crossing by school students
News On AIR | August 7, 2026 1:58 PM

The National Human Rights Commission, NHRC, has issued a notice to the Chief Secretary of Madhya Pradesh over a media report highlighting the risks faced by school students while crossing the Betwa River in Vidisha district. Taking suo motu cognizance of the report, the NHRC said that students from Kakraua village are risking their lives by hopping across check dam pillars to reach their school.

The students reportedly take this dangerous route as it reduces the distance from around 13 kilometres by road to just one-and-a-half kilometres. The Commission observed that the lack of a safe mode of transport for the children to reach school amounts to a negation of their fundamental right to education with dignity. The NHRC has sought a detailed report on the matter from the chief secretary within two weeks.

Source: <https://www.firstpost.com/tech/nhrc-sends-meta-notice-over-child-sexual-abuse-content-pocso-violations-14036629.html>

NHRC sends Meta notice over child sexual abuse content, Pocso violations

India's human rights watchdog has asked Meta and police chiefs across eight states to respond to concerns over allegedly explicit and age-inappropriate content circulating on Facebook and Instagram. The move comes as the social media giant faces mounting scrutiny in India following a series of recent controversies.

FP Tech Desk | Aug 07, 2026, 12:58:07 IST

The National Human Rights Commission (NHRC) has issued notices to Meta and the Directors General of Police of eight states, raising concerns over the circulation of child sexual abuse and age-inappropriate content on Facebook and Instagram, including material that could potentially qualify under Pocso (Protection of Children from Sexual Offences) violations.

The human rights watchdog has sought responses on the steps being taken to detect, remove and investigate such content. The development adds to growing regulatory attention on Meta in India.

In recent weeks, the company has faced criticism after one of its platforms removed a video of Prime Minister Narendra Modi.

What did the NHRC say?

In an exclusive conversation with CNN-News18, NHRC member Priyank Kanoongo said the commission believes the allegations warrant a criminal investigation, particularly if the material available on Instagram is found to include paid content containing Child Sexual Abuse Material (Csam). He said such content, if verified, could attract penal provisions under the Posco Act, adding that an FIR should be registered against Meta if investigators establish violations of the law.

As part of its proceedings, the NHRC has directed authorities in the eight states to examine the allegations and take action where required. The Information Technology Secretary has also been included in the matter. Kanoongo said the commission has already shared 50 URLs with the relevant authorities to aid the investigation.

Warning against inaction, Kanoongo said, "If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we are going to write to the Government of India and urge it to initiate appropriate action against incompetent police personnel and government authorities in the ministry."

Meta officials met IT ministry

The NHRC's action comes just a few days after Meta officials met senior officials at the Ministry of Electronics and Information Technology (MeitY), amid growing government scrutiny of the company's content moderation practices.

According to PTI, the discussions focused on the temporary removal of PM Modi's Gen Z outreach video, with government officials seeking an explanation for the incident. Officials also raised concerns over Meta's

compliance with existing regulatory expectations. Meta has maintained that the video was taken down due to an "erroneous takedown", describing the removal as an unintended error.

The roughly 45-minute meeting between Meta representatives and MeitY Secretary S Krishnan also covered a wider set of issues, including the company's measures to curb Csam, its approach to AI-generated or synthetic content, and the safeguards in place before content belonging to verified public figures is removed.

First Published:

Aug 07, 2026, 12:26:31 IST

Source: <https://www.indiatoday.in/india/story/nhrc-notice-madhya-pradesh-vidisha-students-risk-betwa-river-crossing-school-ptag-2965788-2026-08-07>

NewsIndiaHuman rights body raps MP govt as students risk lives crossing dam to school

Human rights body raps MP govt as students risk lives crossing dam to school

The NHRC said that the report raised serious issues of human rights violation. It has sent a notice to the Madhya Pradesh chief secretary and sought a detailed report within two weeks.

India Today News Desk

New Delhi,UPDATED: Aug 7, 2026 16:49 IST

Edited By: Vivek Kumar

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government over reports that school students in Vidisha district are risking their lives to cross the Betwa River on check dam pillars to reach school. The Commission said it took suo motu cognisance of the matter after a media report claimed the children were using the route because it cut the distance from 13 km by road to 1.5 km.

In a statement issued on Friday, the NHRC said the contents of the report, if true, raised serious issues of human rights violation. It has sent a notice to the Madhya Pradesh chief secretary and sought a detailed report within two weeks.

The Commission said the media report described "school students risking their lives by hopping on check dam pillars to cross the Betwa River to reach school in Vidisha district". It noted that Article 21A of the Constitution guarantees free and compulsory education to children aged 6 to 14, while the Right of Children to Free and Compulsory Education Act, 2009 makes education a right for every child in that age group.

The NHRC also referred to the Supreme Court's ruling in the Avinash Mehrotra vs Union of India case of 2009, saying the right to education includes the right to a safe school and safe infrastructure.

It said the absence of a safe mode of transport for children to reach school "amounts to a negation of their fundamental right to education with dignity".

According to the statement, a video showing children hopping across wide gaps in exposed check dam pillars went viral on social media after the report was carried on August 4.

The Commission said villagers had reportedly expressed their inability to drop their children at a faraway school because they had to work in the fields, leaving them with the choice of either stopping the children from going to school or allowing them to continue using the risky route.

The NHRC also cited reports that a student failed her final exams after missing school because she could not cross the pillars due to her short height. It said the district education officer had visited the spot and informed the

district collector about the issue, but no timeline had been given for building a safe passage across the river.

The Commission's notice to the state government centres on reports that children are taking a dangerous shortcut across the Betwa River to attend school, and it has asked for a detailed response on the lack of safe access.

- Ends

India Today Web Desk

Published On: Aug 7, 2026 16:49 IST

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-a-media-report-about-school-students-risking-their-lives-by-hopping-on-check-dam-pillars-to-cross-the-betwa-river-to-reach-school-in-madhya-pradesh-vidisha/>

National News

NHRC, India takes suo motu cognizance of a media report about school students risking their lives by hopping on check dam pillars to cross the Betwa River to reach school in Madhya Pradesh's Vidisha district

By iednewsdesk August 7, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that school students of Kakraua village are risking their lives by hopping on check dam pillars to cross the Betwa River to reach school in Madhya Pradesh's Vidisha district. They reportedly take this dangerous route because it cuts the distance from 13 km by road to just 1.5 km. Reportedly, nine students from the village cross the river in this manner every day, including five girls.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. It noted that Article 21A of the Constitution of India guarantees free and compulsory education to be provided by the state to children aged 6 to 14 years. The Right of Children to Free and Compulsory Education Act, 2009 also makes education a right of every child between the ages of 6 and 14 years. Further, the Apex Court, in *Avinash Mehrotra v. Union of India* (2009), has held that the Right to Education necessarily includes the Right to a safe school and safe infrastructure.

Therefore, the Commission has held that the absence of a safe mode of transport for children to reach school amounts to a negation of their fundamental right to education with dignity. Accordingly, it has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 4th August 2026, a video of the children hopping perilously across the wide gaps in the exposed check dam pillars has gone viral on social media. The villagers reportedly express their inability to drop their children off at a faraway school as they have to work in the fields. The option they have is to either stop sending them or continue this way.

Reportedly, a student failed her final exams after missing school because she could not cross the pillars due to her short height. The District Education Officer has visited the spot and informed the District Collector about the issue. However, a timeline for the construction of a safe passage to cross the river has not been mentioned.

Source: <https://theprint.in/india/nhrc-notice-to-mp-govt-over-children-hopping-perilously-across-dam-to-reach-school/3008160/?amp>

Home India NHRC notice to MP govt over children 'hopping perilously across dam' to reach school
India

NHRC notice to MP govt over children 'hopping perilously across dam' to reach school

New Delhi, Aug 7 (PTI) The NHRC on Friday said it has issued a notice to the Madhya Pradesh government over reports that many students are risking their lives by "hopping on check dam pillars" for crossing the Betwa River to reach their school in Vidisha district. They reportedly take this "dangerous route", because it [...]

PTI 07 August, 2026 02:48 pm IST

New Delhi, Aug 7 (PTI) The NHRC on Friday said it has issued a notice to the Madhya Pradesh government over reports that many students are risking their lives by "hopping on check dam pillars" for crossing the Betwa River to reach their school in Vidisha district.

They reportedly take this "dangerous route", because it reduces the distance from 13 km by road, to just 1.5 km, the National Human Rights Commission (NHRC) said.

The rights panel in a statement said it has taken suo motu cognisance of a media report about "school students risking their lives by hopping on check dam pillars to cross the Betwa River to reach school in Vidisha district".

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

The NHRC has noted that Article 21A of the Constitution guarantees free and compulsory education to be provided by the state to children, aged 6 to 14. The Right of Children to Free and Compulsory Education Act, 2009 also makes education a right of every child between the age of 6 and 14 years. Further, the Supreme Court, in Avinash Mehrotra vs Union of India (2009) case, has held that the Right to Education necessarily includes the right to a safe school and safe infrastructure, the NHRC said.

The Commission has held that the absence of a safe mode of transport for children to reach their school "amounts to a negation of their fundamental right to education with dignity".

Accordingly, it has issued a notice to the Madhya Pradesh chief secretary, seeking a detailed report on it in two weeks.

According to the media report, carried on August 4, a video of the children hopping perilously across the wide gaps in the exposed check dam pillars, has gone viral on social media, the statement said.

The villagers reportedly express their inability to drop off their children at a faraway school as they have to work in

the fields. The option they have is to either stop sending them or continue this way, the rights panel said.

Reportedly, a student failed her final exams after missing the school, because she could not cross the pillars due to her short height.

The district education officer has visited the spot and informed the district collector about the issue. However, a timeline for the construction of a safe passage to cross the river has not been mentioned, the Commission said.
PTI KND MNK DV DV

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Source: <https://organiser.org/2026/08/07/374012/bharat/nhrc-issues-notice-to-meta-for-promoting-child-sexual-abuse-content-shares-url-evidence-directs-police-to-probe/>

NHRC issues notice to Meta for promoting child sexual abuse content; Shares URL evidence & directs police to probe

The National Human Rights Commission (NHRC), has issued notice to Meta for promoting child sexual abuse & pornographic content and violating the POCSO rules. The human rights watchdog of the country has also shared URLs with police of 8 states as an evidence and has directed to initiate probe against the tech giant

WEBDESK Aug 7, 2026, 09:30 pm 15T inNews. Bharat, Law

New Delhi: The National Human Rights Commission (NHRC), human rights watchdog of India has stepped up scrutiny of Meta in India and has issued notice to the social media giant. NHRC has also issued notice to the police chiefs of eight states to initiate investigations over allegations that Instagram and Facebook hosted pornographic, age-inappropriate and potentially child sexual abuse material (CSAM).

The development comes amid mounting concerns over Meta's content moderation practices in India as it briefly tookdown Prime Minister Modi's video addressing the students over NEET paper leak protest from FaceBook. The latest NHRC notice also follows a series of investigations into the alleged circulation and monetisation of harmful content across Meta platforms involving minors.

The NHRC has also made the Information Technology Secretary a party to the proceedings and shared 50 URLs with the concerned authorities for investigation, NHRC member Priyank Kanoongo said. Speaking to the private media platform, Kanoongo said that allegations involved paid content containing CSAM on Instagram that could amount to a punishable offence under the Protection of Children from Sexual Offences (POCSO) Act.

He said such allegations warrant a criminal investigation and that an FIR should be registered against Meta if investigators establish that the content hosted or circulated through its platforms violated Indian law. The NHRC has also directed the police authorities in the eight states to examine the URLs, investigate the alleged violations and initiate appropriate action wherever required.

Kanoongo also warned that failure by authorities to act despite the evidence being shared with them could lead the commission to approach the Centre. "If the concerned authorities don't initiate the investigation despite 50 URLs being made available to them, then we are going to write to the Government of India and urge it to initiate appropriate action against incompetent police personnel and government authorities in the ministry", he reiterated strong statement.

NHRC flags Meta promoting CSAM & sexually provocative content targeting minors

The commission's intervention comes amid growing international and domestic scrutiny of the manner in which Meta detects, removes and prevents harmful content involving children.

An investigation by an international media platform in July said that Instagram in India was carrying advertisements that appeared to promote child sexual abuse material. Some of the advertisements reportedly used terms such as "rape video" and redirected users to Telegram channels where such material was being sold. The scrutiny on Meta further intensified after another investigation revealed that Meta had approved and displayed paid advertisements featuring AI-generated CSAM and sexually suggestive images involving minors across Facebook, Instagram, Messenger and Threads. The investigation also highlighted advertisements for AI-

powered "nudify" tools capable of generating sexually explicit images.

However, Meta has defended its efforts to combat such content, saying sexual exploitation of children is "horrific and that it has strengthened its AI-powered systems to identify and block policy-violating advertisements before publication. The company has also said that some of the advertisements highlighted in investigations had limited distribution.

Meta faces mounting government scrutiny in India

The NHRC proceedings come at a time when Meta is already facing heightened regulatory attention in India.

The company recently came under fire after a video featuring Prime Minister Narendra Modi was temporarily removed from the FaceBook platform. Meta officials subsequently met senior officials of the Ministry of Electronics and Information Technology (MeitY), including IT Secretary S Krishnan.

The roughly 45-minute meeting reportedly covered the video takedown as well as broader concerns over Meta's compliance with Indian regulations, its handling of CSAM, AI-generated or synthetic content and safeguards for content involving verified public figures.

Meta later described the removal of the Prime Minister's video as an "erroneous takedown", maintaining that it was an unintended technical error. Meta chief Mark Zuckerberg also apologised following the recent controversies surrounding CSAM, deepfake content and other operational failures across the company's platforms.

Source: <https://dailypioneer.com/news/nhrc-notice-to-mp-govt-over-kids-crossing-check-dam-to-reach-school>

NHRC notice to MP Govt over kids crossing check dam to reach school

August 08, 2026 By Pioneer News Service

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh Government over reports that schoolchildren in Vidisha district are risking their lives by hopping across the pillars of a check dam to cross the Betwa River and reach school.

Taking suo motu cognisance of media reports, the Commission sought a detailed report from the Madhya Pradesh Chief Secretary within two weeks, observing that if the allegations are true, they raise serious concerns about the violation of children's human rights.

According to the NHRC, students are taking the dangerous route because it reduces the distance to school from 13 km by road to about 1.5 km. A video showing children jumping across exposed check dam pillars has reportedly gone viral on social media.

The Commission noted that Article 21A of the Constitution guarantees free and compulsory education for children aged 6 to 14 years, while the Right of Children to Free and Compulsory Education Act, 2009 makes education a legal right for every child in that age group. It also cited the Supreme Court's ruling in the Avinash Mehrotra vs Union of India (2009) case, which held that the right to education includes access to safe school infrastructure. IndiaNews Portal

The NHRC observed that the absence of safe transport or access to school amounts to a denial of children's right to education with dignity.

According to media reports, villagers said they are unable to accompany their children to school because they have to work in the fields, leaving families with the choice of either sending children through the hazardous route or discontinuing their education.

The Commission also referred to reports that a student failed her final examinations after frequently missing school because she was unable to cross the check dam pillars due to her short height.

While the District Education Officer has inspected the site and informed the District Collector, the NHRC noted that no timeline has been announced for constructing a safe crossing over the river.

Source: <https://www.amarujala.com/madhya-pradesh/vidisha/vidisha-school-children-river-crossing-nhrc-notice-mp-govt-2026-08-07>

Hindi News › Madhya Pradesh › Vidisha News › vidisha-school-children-river-crossing-nhrc-notice-mp-govt

डैम के पिलरों पर कूदकर स्कूल जाने का मामला: हाईकोर्ट के बाद मानवाधिकार आयोग भी सख्त, सरकार से रिपोर्ट तलब!
न्यूज डेस्क, अमर उजाला, विदिशा Published by: विदिशा ब्यूरो Updated Fri, 07 Aug 2026 04:01 PM IST

सार

Madhya Pradesh News: मध्य प्रदेश के विदिशा में स्कूल जाने के लिए छात्र बेतवा नदी पर बने चेक डैम के खंभों से होकर गुजर रहे हैं। जान जोखिम में डालकर नदी पार करने के मामले में NHRC ने स्वतः संज्ञान लेते हुए मध्य प्रदेश सरकार से दो सप्ताह में रिपोर्ट मांगी है। इसके पहले एमपी हाईकोर्ट ने भी इस मामले में स्वतः संज्ञान लेते हुए नाराजगी जताई थी।

विस्तार

राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को उन खबरों पर मध्य प्रदेश सरकार को नोटिस जारी किया, जिनमें बताया गया है कि विदिशा जिले में कई छात्र स्कूल पहुंचने के लिए बेतवा नदी को चेक डैम के खंभों पर छलांग लगाकर पार कर रहे हैं और इस दौरान अपनी जान जोखिम में डाल रहे हैं। बताया गया है कि सड़क मार्ग से स्कूल की दूरी 13 किलोमीटर है, जबकि इस खतरनाक रास्ते से यह दूरी महज 1.5 किलोमीटर रह जाती है।

जान जोखिम में डालकर स्कूल पहुंच रहे बच्चे

मानवाधिकार आयोग ने एक बयान में कहा कि उसने मीडिया में आई उस खबर पर स्वतः संज्ञान लिया है, जिसमें विदिशा जिले में स्कूली बच्चों के बेतवा नदी को पार करने के लिए चेक डैम के खंभों पर छलांग लगाने की बात कही गई है। आयोग ने कहा कि यदि खबर में सामने आई जानकारी सही है तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है।

शिक्षा के साथ सुरक्षित रास्ते का भी अधिकार

NHRC ने कहा कि संविधान का अनुच्छेद 21ए छह से 14 वर्ष की आयु के बच्चों को मुफ्त और अनिवार्य शिक्षा की गारंटी देता है। बच्चों को मुफ्त और अनिवार्य शिक्षा का अधिकार अधिनियम, 2009 भी छह से 14 वर्ष की आयु के प्रत्येक बच्चे के लिए शिक्षा को अधिकार बनाता है। आयोग ने कहा कि सुप्रीम कोर्ट ने अविनाश मेहरोत्रा बनाम भारत संघ मामले में वर्ष 2009 में माना था कि शिक्षा के अधिकार में सुरक्षित स्कूल और सुरक्षित बुनियादी ढांचे का अधिकार भी शामिल है।

सुरक्षित रास्ता नहीं तो शिक्षा का अधिकार अधूरा

आयोग ने कहा कि बच्चों के स्कूल पहुंचने के लिए सुरक्षित परिवहन या रास्ते की व्यवस्था का अभाव उनके गरिमापूर्ण शिक्षा के मौलिक अधिकार को नकारने के समान है। इसी आधार पर आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

आयोग के अनुसार, 4 अगस्त को प्रकाशित मीडिया रिपोर्ट में बताया गया था कि बच्चों का एक वीडियो सोशल मीडिया पर वायरल हुआ है। वीडियो में बच्चे खुले चेक डैम के खंभों के बीच बने चौड़े अंतराल को बेहद जोखिम भरे तरीके से पार करते दिखाई दे रहे हैं। ग्रामीणों ने कथित तौर पर कहा कि वे खेतों में काम करते हैं और दूर स्थित स्कूल तक बच्चों को छोड़ने में असमर्थ हैं। ऐसे में उनके सामने बच्चों को स्कूल भेजना बंद करने या इसी खतरनाक रास्ते से भेजने का विकल्प रह जाता है।

कम कद की छात्रा खंभे नहीं पार कर सकी, परीक्षा में हुई असफल

रिपोर्ट के अनुसार, एक छात्रा अपनी कम लंबाई के कारण चेक डैम के खंभों को पार नहीं कर सकी। इसके चलते वह स्कूल नहीं जा पाई और अंतिम परीक्षा में असफल हो गई। जिला शिक्षा अधिकारी ने मौके का दौरा कर जिलाधिकारी को मामले की जानकारी दी है। हालांकि, बेतवा नदी को पार करने के लिए सुरक्षित रास्ता बनाने की समयसीमा का उल्लेख नहीं किया गया है।

हाईकोर्ट ने लिया था स्वतः संज्ञान

मध्य प्रदेश हाईकोर्ट ने विदिशा में बच्चों द्वारा जान जोखिम में डालकर बेतवा नदी पार करने के मामले पर स्वतः संज्ञान लिया था। कोर्ट ने इसे जनहित याचिका मानते हुए मुख्य सचिव व विदिशा कलेक्टर को नोटिस जारी कर स्टेटस रिपोर्ट मांगी थी। इसके साथ ही, नदी पर सुरक्षित मार्ग के सुझाव देने के लिए 'कोर्ट मित्र' नियुक्त किए गए थे और दो शिक्षकों वाले अस्थायी स्कूल पर नाराजगी जताई गई थी। इस मामले की अगली सुनवाई 21 सितंबर तय की गई थी।

Source: <https://www.amarujala.com/madhya-pradesh/dalit-student-beaten-for-drinking-water-from-a-bottle-police-issues-notice-to-teacher-nhrc-seeks-response-2026-08-07>

Hindi News › Madhya Pradesh › Dalit student beaten for drinking water from a bottle: Police issues notice to teacher, NHRC seeks response

बोतल से पानी पीने पर दलित को पीटने का मामला: शिक्षक को पुलिस ने थमाया नोटिस, मानवाधिकार आयोग ने भी मांगा जवाब
न्यूज डेस्क, अमर उजाला, शिवपुरी Published by: दिनेश शर्मा Updated Fri, 07 Aug 2026 08:13 PM IST

सार

शिवपुरी

शिवपुरी के उकावल गांव के सरकारी स्कूल में दलित छात्र से कथित मारपीट और जातिसूचक टिप्पणी के मामले में शिक्षक के खिलाफ एससी/एसटी एक्ट समेत विभिन्न धाराओं में एफआईआर दर्ज की गई है। राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेकर मध्य प्रदेश सरकार और पुलिस से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

विस्तार

शिवपुरी जिले के कोलारस से स्कूल में दलित छात्र के साथ कथित मारपीट का मामला सामने आया है। उकावल गांव के सरकारी प्राथमिक स्कूल में चौथी कक्षा में पढ़ने वाले 8 साल के बच्चे के साथ मारपीट और जातिसूचक शब्दों के इस्तेमाल का आरोप शिक्षक पर लगा है। शिकायत के बाद पुलिस ने आरोपी शिक्षक के खिलाफ बीएनएस की धाराओं के साथ एससी/एसटी एक्ट में एफआईआर दर्ज कर जांच शुरू कर दी है। फिलहाल आरोपी शिक्षक को पुलिस ने नोटिस जारी किया है। वहीं राष्ट्रीय मानवाधिकार आयोग ने भी मामले का संज्ञान लेते हुए रिपोर्ट तलब की है।

बता दें, कि मामला 27 जुलाई का है। कोलारस तहसील के उकावल गांव स्थित शासकीय प्राथमिक विद्यालय में चौथी कक्षा में पढ़ने वाले 8 वर्षीय दलित छात्र के साथ कथित मारपीट का मामला सामने आया। परिजनों का आरोप है कि बच्चे को प्यास लगी थी... इसी दौरान उसने शिक्षक की पानी की बोतल से पानी पी लिया। इससे नाराज होकर शिक्षक ने डंडे से बच्चे की पिटाई कर दी।

परिजनों के मुताबिक घटना के बाद बच्चा रोते हुए घर पहुंचा और उसने स्कूल में हुई पूरी घटना की जानकारी परिवार को दी। इसके बाद परिजनों ने पुलिस से शिकायत की। शिकायत के आधार पर लुकवासा चौकी पुलिस ने आरोपी शिक्षक लोकेश शर्मा के खिलाफ मामला दर्ज किया है। एफआईआर में बीएनएस की संबंधित धाराओं के साथ एससी/एसटी एक्ट की धाराएं भी लगाई गई हैं। मामला दर्ज होने के बाद पुलिस ने जांच शुरू कर दी है। कोलारस थाना प्रभारी पुनीत वाजपेई के मुताबिक आरोपी शिक्षक को नोटिस जारी किया गया है। पुलिस का कहना है कि मामले की विवेचना जारी है और जांच में सामने आने वाले तथ्यों और साक्ष्यों के आधार पर आगे की कार्रवाई की जाएगी। फिलहाल पुलिस जांच के बाद ही साफ होगा कि स्कूल में वास्तव में क्या हुआ था। वहीं, नाबालिग छात्र के साथ कथित मारपीट और जातिसूचक टिप्पणी के आरोप ने सरकारी स्कूलों में बच्चों की सुरक्षा और शिक्षकों के आचरण पर भी सवाल खड़े कर दिए हैं।

NHRC ने मध्य प्रदेश सरकार और पुलिस से मांगी रिपोर्ट

राष्ट्रीय मानवाधिकार आयोग ने मामले का स्वतः संज्ञान लिया है। आयोग ने कहा कि यदि मीडिया रिपोर्ट में किए गए दावे सही हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने मध्य प्रदेश के मुख्य सचिव और शिवपुरी के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पीड़ित को कानून के तहत दी गई राहत और मामले में की गई कार्रवाई का विवरण भी शामिल करने को कहा गया है।

Source: <https://www.bhaskarhindi.com/other/instagram-par-bachchon-ke-yaun-shoshan-se-jude-content-ko-lekar-nhrc-sakht-8-rajyon-ke-dgp-aur-meta-ko-notice-1340779>

Home /अन्य /इंस्टाग्राम पर बच्चों के यौन शोषण...

इंस्टाग्राम पर बच्चों के यौन शोषण से जुड़े कंटेंट को लेकर एनएचआरसी सख्त, 8 राज्यों के डीजीपी और मेटा को नोटिस

7 Aug 2026 2:50 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर बच्चों के यौन शोषण से जुड़े कंटेंट को लेकर कड़ी कार्रवाई शुरू कर दी है। आयोग के सदस्य प्रियांक कानूनगो ने बताया कि पिछले एक हफ्ते में इस तरह के 50 से ज्यादा मामले सामने आए हैं। इसको लेकर पंजाब, दिल्ली, तेलंगाना और महाराष्ट्र समेत 8 राज्यों के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्रवाई करने का निर्देश दिया गया है।

नई दिल्ली, 7 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर बच्चों के यौन शोषण से जुड़े कंटेंट को लेकर कड़ी कार्रवाई शुरू कर दी है। आयोग के सदस्य प्रियांक कानूनगो ने बताया कि पिछले एक हफ्ते में इस तरह के 50 से ज्यादा मामले सामने आए हैं। इसको लेकर पंजाब, दिल्ली, तेलंगाना और महाराष्ट्र समेत 8 राज्यों के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्रवाई करने का निर्देश दिया गया है। प्रियांक कानूनगो ने आईएनएस से बात करते हुए कहा कि पिछले सात दिनों में ऐसे 50 से ज्यादा मामले सामने आए हैं जिनमें बच्चों के साथ रेप हुआ, उनके यौन शोषण का वीडियो बनाया गया और उस कंटेंट को इंस्टाग्राम पर अपलोड किया गया। उन्होंने कहा, "यह एक गंभीर अपराध है। हमने इंस्टाग्राम, भारत सरकार के आईटी मंत्रालय और आठ अलग-अलग राज्यों के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्रवाई करने के निर्देश दिए हैं।" प्रियांक कानूनगो ने देश के नागरिकों से भी अपील की है कि वे ऐसे मामलों पर चुप न बैठें। उन्होंने कहा, "यदि कहीं भी चाइल्ड सेक्सुअल एब्यूज मैटेरियल दिखाई देता है तो नजदीकी थाने में रिपोर्ट जरूर करें। यदि पुलिस कार्रवाई न करे तो आयोग को संपर्क करें।" उन्होंने कहा, "जिस प्रकार जनता जाग कर इन सोशल मीडिया प्लेटफॉर्म की गंदी हरकतों पर रिपोर्ट करना शुरू कर रही है, मुझे उम्मीद है कि आने वाले समय में हमारे सामने कुछ और ऐसे मामले प्रकाश में आएंगे और इन अपराधियों का हम समुचित इलाज कर पाएंगे।" एनएचआरसी ने सीधे मेटा को भी नोटिस भेजा है। आयोग का कहना है कि प्लेटफॉर्म को अपनी जिम्मेदारी समझनी होगी और भारत के आईटी नियमों के तहत अवैध कंटेंट को तुरंत हटाना होगा। साथ ही इलेक्ट्रॉनिक्स और आईटी मंत्रालय को भी पूरे मामले से अवगत करा दिया गया है ताकि केंद्र स्तर पर भी निगरानी बढ़ाई जा सके।

Source: <https://www.prabhasakshi.com/amp/news/nhrc-issues-notice-to-mp-govt-over-vidisha-students-crossing-betwa-river>

NHRC ने MP Government से मांगी रिपोर्ट, विदिशा में बेतवा नदी पार कर स्कूल जाते हैं छात्र
By प्रभासाक्षी न्यूज़ डेस्क | Aug 07, 2026

नयी दिल्ली, सात अगस्त राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने मध्यप्रदेश सरकार को उन खबरों के सिलसिले में एक नोटिस जारी किया है, जिनमें दावा किया गया है कि विदिशा जिले में कई विद्यार्थी स्कूल पहुंचने के लिए बेतवा नदी पार करते समय अपनी जान जोखिम में डाल रहे हैं। आयोग ने एक बयान में कहा है कि उसने विदिशा जिले में स्कूल जाने के लिए बेतवा नदी पार करते समय 'चेक डैम' के खंभों पर कूदकर अपनी जान जोखिम में डालने वाले स्कूली विद्यार्थियों के बारे में मीडिया में आई एक खबर का स्वतः संज्ञान लिया है। एनएचआरसी ने कहा कि अगर यह खबर सच है, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है।

इसके अलावा, आयोग ने उल्लेख किया कि उच्चतम न्यायालय ने अविनाश मेहरोत्रा बनाम भारत संघ (2009) मामले में यह माना है कि शिक्षा के अधिकार में सुरक्षित स्कूल और सुरक्षित अवसंरचना का अधिकार भी शामिल है। आयोग ने कहा कि बच्चों के स्कूल पहुंचने के लिए सुरक्षित परिवहन का न होना "गरिमापूर्ण तरीके से शिक्षा पाने के उनके मूल अधिकार का उल्लंघन है।" इसी के तहत, आयोग ने मध्यप्रदेश के मुख्य सचिव को नोटिस जारी कर दो हफ्ते में इस पर विस्तृत रिपोर्ट मांगी है। बयान में कहा गया है कि चार अगस्त को मीडिया में आई एक खबर के अनुसार, खुले हुए 'चेक डैम' के खंभों के बीच बने चौड़े अंतराल को बच्चों के खतरनाक तरीके से कूदकर पार करने का वीडियो सोशल मीडिया पर वायरल हुआ है।

बताया जाता है कि एक छात्र अपनी वार्षिक परीक्षा में अनुत्तीर्ण हो गई, क्योंकि वह स्कूल नहीं जा सकी थी। छोटे कद की वजह से वह खंभों को पार नहीं कर सकी थी। जिला शिक्षा अधिकारी ने उक्त स्थान का दौरा किया और कलेक्टर को इस समस्या के बारे में बताया।

हालांकि, आयोग ने कहा कि नदी पार करने के लिए सुरक्षित रास्ता बनाने की समय-सीमा के बारे में कोई जानकारी नहीं दी गई है।

Source: <https://navbharattimes.indiatimes.com/india/meta-in-deep-trouble-now-nhrc-issued-pocso-notice-modi-government-already-tightened-screws/articleshow/133026442.cms>

Meta तो बुरी तरह फंस गई! अब NHRC ने जारी किया नोटिस, मोदी सरकार पहले ही कस चुकी है शिकंजा

Curated by: अंजन कुमार | नवभारतटाइम्स.कॉम • 7 Aug 2026, 1:17 pm IST

सोशल मीडिया कंपनी मेटा एक तरफ भारत सरकार से माफी मांगते नहीं थक रही थी और अब उसके खिलाफ राष्ट्रीय मानवाधिकार आयोग ने कानून का डंडा चला दिया है। अपने प्लेटफॉर्म पर पॉक्सो कानून के उल्लंघन के लिए उसे एनएचआरसी ने नोटिस जारी किया है।

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोशल मीडिया कंपनी मेटा को कथित प्रोनोंग्राफी और अनुचित उम्र से जुड़े कंटेंट अपने प्लेटफॉर्म पर दिखाने के खिलाफ नोटिस जारी कर दिया है। यह नोटिस इंस्टाग्राम और फेसबुक पर ऐसे कंटेंट के खिलाफ है, जो चाइल्ड सेक्सुअलर अब्यूज मैटेरियल (सीएसएएम) की श्रेणी में आ सकते हैं। मेटा कंपनी पर केंद्र सरकार उसके मनमानी रवैए को लेकर पहले से ही शिकंजा कस चुकी है।

एनएचआरसी की ओर से मेटा के साथ-साथ यह नोटिस आठ राज्यों के डीजीपी को भी जारी किए गए हैं। सीएनएन-न्यूज18 की एक रिपोर्ट के मुताबिक एनएचआरसी के मेंबर प्रियांक कानूनगो ने उससे कहा है कि इंस्टाग्राम पर सीएसएएम वाले पेड़ कंटेंट की उपलब्धता प्रोटेक्शन ऑफ चिल्ड्रेन फ्रॉम सेक्सुअल ऑफेंसेज (पॉक्सो) कानून के दायरे में आ सकते हैं।

आठ राज्यों को जांच के बाद एफआईआर के निर्देश

रिपोर्ट के अनुसार एनएचआरसी मेंबर कानूनगो का कहना है कि ऐसे आरोपों में आपराधिक जांच की जरूरत होती है।

अगर कंटेंट के बारे में पाया जाता है कि यह कानून का उल्लंघन है तो मेटा के खिलाफ एफआईआर दर्ज होनी चाहिए।

एनएचआरसी ने संबंधित आठ राज्य सरकार के अधिकारियों से कहा है कि कथित उल्लंघनों की जांच करके उचित कार्रवाई करें।

एनएचआरसी ने इस मामले में इंफॉर्मेशन सेक्रेटरी को भी पार्टी बनाया है।

कानूनगो ने कहा है कि एनएचआरसी ने इस मामले में जांच के लिए अधिकारियों को 50 यूआरएल भी उपलब्ध करवाए हैं।

जांच नहीं शुरू करने पर अधिकारियों के खिलाफ कार्रवाई

कानूनगो ने चेताया है कि अगर राज्य सरकारें यूआरएल उपलब्ध करवाने के बाद भी कार्रवाई नहीं कर पाई तो एनएचआरसी केंद्र सरकार से संपर्क करेगा।

उन्होंने कहा, 'अगर संबंधित अधिकारी उनको 50 यूआरएल उपलब्ध करवाए जाने के बावजूद जांच नहीं शुरू करते हैं, तो हम भारत सरकार को लिखेंगे और मंत्रालय में मौजूद पुलिस के अयोग्य लोगों और सरकारी अधिकारियों के खिलाफ उचित कार्रवाई का अनुरोध करेंगे।'।

टा ने एल्गोरिदम मेकेनिज्म में खामियों को स्वीकार किया!

इस बीच ऐसी भी रिपोर्ट है कि मेटा ने मिनिस्ट्री ऑफ इलेक्ट्रॉनिक्स एंड इंफॉर्मेशन टेक्नोलॉजी (MeitY) के अधिकारियों के साथ टेक्निकल मीटिंग में उसके एल्गोरिदम मेकेनिज्म में खामियों को स्वीकार किया है।

इंडिया टुडे की एक खबर के अनुसार मेटा की ग्लोबल टेक्निकल टीम सरकारी अधिकारियों से चर्चा के लिए अभी भारत में ही रहेगी। आईटी सचिव के साथ आगे और कई दौर की बातचीत होने की संभावना है।

सरकार ने मेटा से साफ कह दिया है कि भारत में उसके जितने भी डिजिटल प्लेटफॉर्म काम कर रहे हैं, उन्हें भारतीय कानून का पालन करना ही होगा और वह इससे जुड़ी चिंताओं के समाधान के लिए हर कदम उठाए।

भारत सरकार बच्चों के यौन शोषण से जुड़े कंटेंट को रोकने में कंपनी की कमियों पर उसे पहले ही चेतावनी दे चुकी है।

बता दें कि मेटा कंपनी प्रधानमंत्री नरेंद्र मोदी का एक वीडियो फेसबुक से हटाने के लिए पहले ही माफी मांग चुकी है।

Source: <https://vocaltv.in/national/nhrc-notice-mp-govt-php/cid19095040.htm>

मानवाधिकार आयोग ने विदिशा के वायरल वीडियो को लेकर मप्र सरकार से रिपोर्ट तलब की
By VocalTV Desk | Aug 7, 2026, 13:46 IST

नई दिल्ली, 07 अगस्त (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के विदिशा जिले के उस वायरल वीडियो का स्वतः संज्ञान लिया है, जिसमें कुछ छात्र चेक डैम के खंभों पर चढ़कर बेतवा नदी को पार करके स्कूल जाते हुए दिख रहे हैं। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

इस संदर्भ में प्रकाशित मीडिया रिपोर्ट के अनुसार विदिशा जिले के काकरौआ गांव के स्कूली छात्र बेतवा नदी को पार करने के लिए बांध के खंभों पर चढ़कर अपनी जान जोखिम में डाल रहे हैं। बताया जा रहा है कि वे यह खतरनाक रास्ता इसलिए अपनाते हैं क्योंकि इससे सड़क मार्ग से 13 किलोमीटर की दूरी घटकर मात्र 1.5 किलोमीटर रह जाती है। गांव के नौ छात्र प्रतिदिन इसी तरह नदी पार करते हैं।

आयोग का मानना है कि बच्चों के स्कूल पहुंचने के लिए सुरक्षित परिवहन साधन का अभाव उनके गरिमापूर्ण शिक्षा के मौलिक अधिकार का उल्लंघन है।

खबरों के मुताबिक जिला शिक्षा अधिकारी ने घटनास्थल का दौरा किया और जिला कलेक्टर को इस मामले की जानकारी दी। हालांकि, नदी पार करने के लिए सुरक्षित मार्ग के निर्माण की कोई समयसीमा नहीं बताई गई है।

Source: <https://jantaserishta.com/local/madhya-pradesh/students-forced-to-cross-betwa-river-to-reach-school-nhrc-issues-notice-to-madhya-pradesh-government-4821154>

बेतवा नदी पार कर स्कूल जाने को मजबूर छात्र, NHRC ने मध्य प्रदेश सरकार को भेजा नोटिस
Kavita 27 Aug 2026 3:43 PM

नई दिल्ली/विदिशा। मध्य प्रदेश के विदिशा जिले में स्कूली छात्रों के जान जोखिम में डालकर स्कूल पहुंचने के मामले पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है। आयोग ने शुक्रवार को इस मामले का स्वतः संज्ञान लेते हुए मध्य प्रदेश सरकार को नोटिस जारी किया है। मीडिया रिपोर्टों में बताया गया था कि कई छात्र स्कूल जाने के लिए बेतवा नदी पार करते समय चेक डैम के खंभों पर कूदकर खतरनाक रास्ते का इस्तेमाल कर रहे हैं।

NHRC ने कहा कि छात्रों को रोजाना अपनी जान खतरे में डालकर स्कूल पहुंचना पड़ रहा है। बताया गया है कि छात्र सड़क मार्ग से लंबी दूरी तय करने से बचने के लिए इस जोखिम भरे रास्ते को चुनते हैं। चेक डैम के खंभों से होकर नदी पार करने पर स्कूल की दूरी लगभग 13 किलोमीटर से घटकर केवल 1.5 किलोमीटर रह जाती है।

मानवाधिकार आयोग ने इस घटना को गंभीर मानते हुए कहा कि बच्चों की सुरक्षा सुनिश्चित करना प्रशासन की जिम्मेदारी है। आयोग ने इस मामले में मध्य प्रदेश सरकार के मुख्य सचिव से विस्तृत रिपोर्ट मांगी है। रिपोर्ट में छात्रों की सुरक्षा के लिए उठाए गए कदमों और वर्तमान स्थिति की जानकारी देने को कहा गया है। मीडिया रिपोर्ट के अनुसार, विदिशा जिले के कुछ क्षेत्रों में रहने वाले छात्र स्कूल जाने के लिए बेतवा नदी को पार करते हैं। नदी पार करने के लिए वे चेक डैम के उन हिस्सों का सहारा लेते हैं, जहां थोड़ी सी लापरवाही भी बड़ी दुर्घटना का कारण बन सकती है। बारिश के मौसम में नदी का जलस्तर बढ़ने से यह खतरा और बढ़ जाता है।

स्थानीय लोगों का कहना है कि छात्रों के सामने स्कूल पहुंचने के लिए सुरक्षित और आसान रास्ते की कमी है। लंबा रास्ता होने के कारण कई बच्चे समय बचाने के लिए नदी पार करने का जोखिम उठाते हैं। हालांकि, यह रास्ता कभी भी हादसे का कारण बन सकता है। NHRC ने अपने नोटिस में बच्चों के जीवन और सुरक्षा के अधिकार को महत्वपूर्ण बताया है। आयोग ने कहा कि शिक्षा प्राप्त करना हर बच्चे का अधिकार है, लेकिन इसके लिए उन्हें अपनी जान जोखिम में नहीं डालनी चाहिए। प्रशासन को ऐसी व्यवस्था करनी चाहिए जिससे छात्र सुरक्षित तरीके से स्कूल पहुंच सकें।

मानवाधिकार आयोग ने इस मामले को केवल यातायात या रास्ते की समस्या नहीं, बल्कि बच्चों के मूल अधिकारों से जुड़ा मुद्दा माना है। आयोग का कहना है कि सुरक्षित वातावरण उपलब्ध कराना सरकार और संबंधित विभागों की जिम्मेदारी है। इस मामले के सामने आने के बाद स्थानीय प्रशासन की भूमिका पर भी सवाल उठ रहे हैं। ग्रामीणों का कहना है कि लंबे समय से इस समस्या का समाधान नहीं किया गया, जिसके कारण बच्चे मजबूरी में खतरनाक रास्ता अपनाने को मजबूर हैं। विशेषज्ञों के अनुसार, ग्रामीण क्षेत्रों में स्कूल तक पहुंच की समस्या कई जगह देखने को मिलती है। कई बार सड़क, पुल या परिवहन सुविधा की कमी के कारण बच्चे जोखिम भरे रास्तों का इस्तेमाल करते हैं। ऐसे मामलों में स्थायी समाधान के लिए स्थानीय स्तर पर बुनियादी सुविधाओं का विकास जरूरी है। NHRC के नोटिस के बाद अब राज्य सरकार को इस मामले में जवाब देना होगा। प्रशासन से उम्मीद की जा रही है कि वह छात्रों की सुरक्षा के लिए तत्काल कदम उठाएगा और ऐसी व्यवस्था करेगा जिससे बच्चों को नदी पार करने जैसी जोखिम भरी स्थिति से गुजरना न पड़े। स्थानीय लोगों की मांग है कि क्षेत्र में जल्द से जल्द सुरक्षित पुल, वैकल्पिक मार्ग या परिवहन सुविधा उपलब्ध कराई जाए, ताकि छात्रों की पढ़ाई प्रभावित न हो और उनकी सुरक्षा भी सुनिश्चित हो सके। फिलहाल, NHRC की कार्रवाई के बाद इस मामले पर प्रशासनिक स्तर पर सक्रियता बढ़ने की उम्मीद है। अब सभी की नजर सरकार की रिपोर्ट और छात्रों की सुरक्षा के लिए उठाए जाने वाले कदमों पर है।

Source: <https://hindi.newsbytesapp.com/news/india/nhrc-issues-notice-to-meta-and-8-dgp-over-pocso-violations-child-sexual-abuse-material/story>

बाल-यौन शोषण सामग्री मामले में मेटा को मानवाधिकार आयोग का नोटिस, पुलिस से जांच को कहा
लेखन गर्जेद्र Aug 07, 2026 01:03 pm

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बाल यौन शोषण और दुर्व्यवहार सामग्री (CSEAM) से संबंधित मामले पर मेटा और 8 राज्यों के पुलिस महानिदेशक (DGP) को नोटिस जारी किया है।

आयोग के सदस्य प्रियांक कानूनगो ने बताया कि पिछले एक सप्ताह में इंस्टाग्राम पर CSEAM से जुड़ी 50 से अधिक शिकायत आ चुकी है। इसे देखते हुए उन्होंने DGP को FIR दर्ज करने और कार्यवाही करने के निर्देश दिए हैं। साथ ही, मेटा को कानून का पालन करने को कहा है।

मेटा के खिलाफ भी हो सकती है FIR

कानूनगो ने एक्स पर बताया कि मामले पर पंजाब, दिल्ली, तेलंगाना, महाराष्ट्र, ओडिशा, पश्चिम बंगाल, हरियाणा और बिहार के पुलिस प्रमुखों को नोटिस जारी किया गया है।

उन्होंने कहा कि ऐसे आरोपों के लिए आपराधिक जांच की आवश्यकता है और यदि सामग्री कानून का उल्लंघन करती पाई जाती है तो मेटा के खिलाफ भी FIR दर्ज की जानी चाहिए।

आयोग ने मेटा को स्वयं में सुधार के लिए कहा है और सूचना प्रौद्योगिकी मंत्रालय को भी आगाह किया है।

जांच के लिए 50 URL उपलब्ध कराए

कानूनगो ने कहा कि 8 राज्यों के अधिकारियों से कथित उल्लंघनों की जांच करने और उचित कार्रवाई करने को कहा है। सूचना प्रौद्योगिकी सचिव को भी कार्यवाही में पक्षकार बनाया गया है।

आयोग ने संबंधित अधिकारियों को जांच के लिए 50 URL उपलब्ध कराए हैं।

उन्होंने चेतावनी दी कि URL उपलब्ध कराए जाने के बावजूद अधिकारियों द्वारा कार्रवाई न करने पर आयोग केंद्र सरकार से संपर्क करके अक्षम पुलिस कर्मियों और सरकारी अधिकारियों के खिलाफ उचित कार्रवाई को कहेगा।

बाल आयोग ने भी लिया है संज्ञान

राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) भी मेटा के स्वामित्व वाले फेसबुक और इंस्टाग्राम पर CSEAM से संबंधित विज्ञापन दिखाए जाने की जांच कर रहा है।

आयोग ने यह कदम पिछले महीने BBC की एक रिपोर्ट का स्वतः संज्ञान लेते हुए उठाया है, जिसमें दावा है कि मेटा ऐसी सामग्रियों को बढ़ावा दे रहा है।

NCPCR ने 3 जुलाई को मेटा से स्पष्टीकरण मांगा था। मेटा पिछले दिनों केंद्र के साथ हुई बैठक में इसके लिए माफी मांग चुका है।

Source: <https://jantaserishta.com/business/nhrc-notice-to-meta-notice-issued-regarding-pocso-violations-on-instagram-and-facebook-here-are-the-details-of-the-case-4820954>

NHRC Notice to Meta: Instagram-Facebook पर POC SO उल्लंघन को लेकर नोटिस, जानें पूरा मामला
nidhi7 Aug 2026 1:40 PM

NHRC ने Instagram और Facebook पर बच्चों की सुरक्षा व POC SO नियमों के कथित उल्लंघन को लेकर Meta को नोटिस भेजा है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने Instagram और Facebook पर बच्चों की सुरक्षा से जुड़े कथित उल्लंघनों को लेकर Meta को नोटिस जारी किया है। आयोग ने सोशल मीडिया प्लेटफॉर्म पर POC SO कानून और बच्चों की सुरक्षा से संबंधित प्रावधानों के पालन को लेकर स्पष्टीकरण मांगा है। Meta से मांगा गया जवाब NHRC ने Meta से कथित उल्लंघनों और बच्चों की ऑनलाइन सुरक्षा के लिए उठाए जा रहे कदमों के बारे में जानकारी मांगी है। आयोग यह जानना चाहता है कि प्लेटफॉर्म पर नाबालिगों से संबंधित आपत्तिजनक या शोषणकारी सामग्री को रोकने के लिए क्या प्रभावी तंत्र मौजूद हैं।

POC SO कानून क्यों महत्वपूर्ण है? POC SO (Protection of Children from Sexual Offences) Act बच्चों को यौन अपराधों और शोषण से बचाने के लिए बनाया गया कानून है। इसमें बच्चों से संबंधित यौन अपराधों की रोकथाम और ऐसे मामलों से निपटने के लिए कानूनी प्रावधान किए गए हैं। ऑनलाइन प्लेटफॉर्म के बढ़ते इस्तेमाल के बीच नाबालिगों की डिजिटल सुरक्षा भी महत्वपूर्ण चिंता बन गई है। Instagram और Facebook पर उठे सवाल सोशल मीडिया प्लेटफॉर्म पर बड़ी संख्या में बच्चे और किशोर सक्रिय हैं। ऐसे में उनकी निजी जानकारी, तस्वीरों और अन्य कंटेंट के दुरुपयोग को रोकना प्लेटफॉर्म की बड़ी जिम्मेदारी है।

NHRC का नोटिस इसी व्यापक चिंता के संदर्भ में महत्वपूर्ण माना जा रहा है। बच्चों की ऑनलाइन सुरक्षा पर बढ़ी निगरानी सोशल मीडिया के विस्तार के साथ बच्चों को साइबर बुलिंग, ऑनलाइन शोषण, अनुचित कंटेंट और निजी जानकारी के दुरुपयोग जैसे जोखिमों का सामना करना पड़ सकता है। नियामक और मानवाधिकार संस्थाएं अब प्लेटफॉर्म से मजबूत सुरक्षा व्यवस्था और शिकायत निवारण तंत्र की अपेक्षा कर रही हैं। Meta के लिए आगे की चुनौती Meta को NHRC के सामने अपने प्लेटफॉर्म पर बच्चों की सुरक्षा के लिए अपनाए गए उपायों और कथित उल्लंघनों से निपटने की प्रक्रिया के बारे में जवाब देना होगा। आयोग की आगे की कार्रवाई Meta के जवाब और उपलब्ध तथ्यों पर निर्भर करेगी।

Source: <https://www.themooknayak.com/bharat/dalit-student-beaten-for-drinking-water-nhrc-notice-mp-govt>

भारत

पानी की बोतल छूने पर चौथी कक्षा के दलित छात्र की बेरहमी से पिटाई, NHRC ने मध्य प्रदेश सरकार को भेज नोटिस

मध्य प्रदेश के शिवपुरी में पानी की बोतल से पानी पीने पर दलित छात्र की पिटाई और हरियाणा में दूषित पानी से बच्ची की मौत पर NHRC सख्त, दोनों राज्य सरकारों को भेजा नोटिस।

Rajan Chaudhary

Published on: 07 Aug 2026, 12:21 pm

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्य प्रदेश के एक सरकारी स्कूल में चौथी कक्षा के दलित छात्र के साथ हुई मारपीट और जातिगत दुर्व्यवहार की घटना पर कड़ा रुख अपनाया है। इस गंभीर मामले में आयोग ने मध्य प्रदेश सरकार और पुलिस अधिकारियों को नोटिस जारी कर जवाब मांगा है।

यह अमानवीय घटना शिवपुरी जिले के उकावल गांव में 28 जुलाई को घटी थी। बताया जा रहा है कि प्राथमिक विद्यालय के एक शिक्षक ने बच्चे को अपनी बोतल से पानी पीते हुए देख लिया था। इसके बाद गुस्से में आकर उसने मासूम छात्र की न सिर्फ बेरहमी से पिटाई की, बल्कि उसे जातिसूचक गालियां भी दीं।

एक अगस्त को प्रकाशित खबर के जरिए आयोग ने इस कृत्य का स्वतः संज्ञान लिया। मानवाधिकार पैनल ने स्पष्ट किया है कि यदि यह रिपोर्ट सच है, तो यह मानवाधिकारों के घोर उल्लंघन का बेहद गंभीर मामला है। पीड़ित बच्चे ने घर पहुंचकर आपबीती अपने माता-पिता को बताई थी, जिसके बाद परिजनों ने पुलिस में शिकायत दर्ज कराई।

मामले की गंभीरता को देखते हुए एनएचआरसी ने राज्य के मुख्य सचिव और शिवपुरी के पुलिस अधीक्षक (SP) से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने यह भी निर्देश दिया है कि इस रिपोर्ट में पीड़ित छात्र को दिए गए वैधानिक मुआवजे और राहत की स्थिति का स्पष्ट उल्लेख होना चाहिए।

इसी बीच, मानवाधिकार आयोग ने एक अन्य दुखद मामले में हरियाणा सरकार को भी नोटिस जारी किया है। यह मामला अंबाला जिले के शहजादपुर का है, जहां कथित तौर पर दूषित पानी पीने से पीलिया का शिकार हुई 12 वर्षीय एक बच्ची की दर्दनाक मौत हो गई।

स्थानीय निवासियों का आरोप है कि इलाके में सार्वजनिक नल से सप्लाई होने वाला पीने का पानी पूरी तरह से दूषित है। इस जहरीले पानी की वजह से कई अन्य बच्चे भी पीलिया की चपेट में आ गए हैं और बीमार हैं।

इस भयावह स्थिति को देखते हुए आयोग ने हरियाणा के मुख्य सचिव से दो सप्ताह में जवाब तलब किया है। तीन अगस्त को सामने आई रिपोर्ट के आधार पर आयोग ने प्रशासन से पूछा है कि दूषित जल की समस्या को सुलझाने के लिए क्या ठोस कदम उठाए जा रहे हैं। इसके साथ ही, इलाज करा रहे अन्य बीमार बच्चों की मौजूदा स्वास्थ्य स्थिति की जानकारी भी रिपोर्ट में मांगी गई है।

मृतक बच्ची का पहले एक स्थानीय अस्पताल में पीलिया का इलाज चल रहा था। जब उसकी तबीयत ज्यादा बिगड़ने लगी, तो डॉक्टरों ने उसे चंडीगढ़ के पीजीआईएमईआर (PGIMER) रेफर कर दिया था, जहां इलाज के दौरान उसने दम तोड़ दिया।

Source: <https://firstbihar.com/india/nhrc-notice-meta-facebook-instagram-abuse-content-252726>

Facebook - Instagram पर अश्लील और चाइल्ड अब्यूज कंटेंट! NHRC ने Meta और 8 राज्यों के DGP को भेजा नोटिस

राष्ट्रीय मानवाधिकार आयोग ने फेसबुक और इंस्टाग्राम पर अश्लील व चाइल्ड सेक्सुअल अब्यूज कंटेंट को लेकर मेटा और 8 राज्यों के DGP को नोटिस भेजा है। आयोग ने आपराधिक जांच, सख्त कार्रवाई और कानून का उल्लंघन होने पर Meta के खिलाफ FIR करने की बात कही है।

Mukesh Srivastava

07 अगस्त 2026 को 01:39 pm बजे IST 3 मिनट

Social Media: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने फेसबुक और इंस्टाग्राम पर अश्लील तथा चाइल्ड सेक्सुअल अब्यूज (CSA) कंटेंट साझा किए जाने के मामले में सख्त रुख अपनाया है। आयोग ने इस संबंध में Meta के साथ-साथ आठ राज्यों के पुलिस महानिदेशकों (DGP) को नोटिस जारी किया है।

NHRC के सदस्य प्रियंक कानूनगो ने एक इंटरव्यू में कहा कि इंस्टाग्राम और फेसबुक पर बड़े पैमाने पर चाइल्ड अब्यूज से जुड़े पेड कंटेंट शेयर किए जा रहे हैं। उन्होंने इसे गंभीर आपराधिक मामला बताते हुए कहा कि ऐसे मामलों की आपराधिक जांच होनी चाहिए। यदि कोई कंटेंट कानून का उल्लंघन करता है तो Meta के खिलाफ FIR भी दर्ज की जानी चाहिए।

आयोग ने नोटिस में आठ राज्यों की पुलिस को मामले की जांच कर सोशल मीडिया प्लेटफॉर्म पर इस तरह के कंटेंट पर रोक लगाने के निर्देश दिए हैं। इस मामले में सूचना सचिव (Information Secretary) को भी पक्षकार बनाया गया है।

प्रियंक कानूनगो के अनुसार, NHRC ने जांच में मदद के लिए 50 URL भी उपलब्ध कराए हैं। आयोग ने स्पष्ट किया है कि यदि इन URL के आधार पर भी संबंधित प्रशासन प्रभावी कार्रवाई नहीं करता, तो केंद्र सरकार से हस्तक्षेप की मांग की जाएगी। साथ ही, लापरवाही बरतने वाले पुलिस अधिकारियों के खिलाफ कार्रवाई की भी सिफारिश की जा सकती है।

हाल के दिनों में सोशल मीडिया प्लेटफॉर्म पर आपत्तिजनक कंटेंट को लेकर निगरानी और जांच तेज हुई है। इसी बीच बुधवार को Meta के CEO मार्क जुकरबर्ग ने चाइल्ड सेक्सुअल अब्यूज कंटेंट, डीपफेक और कंपनी की कुछ कमियों को लेकर सार्वजनिक रूप से माफी भी मांगी।

इससे पहले जुलाई में BBC की एक पड़ताल में खुलासा हुआ था कि इंस्टाग्राम पर चाइल्ड सेक्सुअल अब्यूज कंटेंट को बढ़ावा देने वाले विज्ञापन चल रहे थे। कुछ विज्ञापनों में 'रेप' जैसे शब्दों का भी इस्तेमाल किया गया था। हालांकि Meta का कहना है कि वह बाल यौन शोषण से जुड़े मामलों में 'जीरो टॉलरेंस' की नीति पर काम करता है।

इसी मामले में Meta को अमेरिका में भी बड़ा कानूनी झटका लगा है। एक अदालत ने इंस्टाग्राम और फेसबुक की मूल कंपनी Meta को उसके प्लेटफॉर्म से युवाओं को हुए नुकसान के मामले में 56.7 करोड़ अमेरिकी डॉलर का भुगतान करने का आदेश दिया है।

मुकदमे के पहले चरण में कंपनी पर 37.5 करोड़ अमेरिकी डॉलर का दीवानी जुर्माना भी लगाया गया था। अदालत ने माना कि कंपनी ने बच्चों के मानसिक स्वास्थ्य पर पड़ने वाले दुष्प्रभावों की अनदेखी की और अपने प्लेटफॉर्म पर बच्चों के यौन शोषण से जुड़ी उपलब्ध जानकारी छिपाई।

Source: <https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-nhrc-takes-strict-stance-on-child-sexual-abuse-content-on-instagram-notice-issued-to-dgps-of-8-states-and-meta-news-hindi-1-834730-KKN.html>

इंस्टाग्राम पर बच्चों के यौन शोषण से जुड़े कंटेंट को लेकर एनएचआरसी सख्त, 8 राज्यों के डीजीपी और मेटा को नोटिस
khaskhabar.com: शुक्रवार, 07 अगस्त 2026 2:46 PM

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोशल मीडिया प्लेटफॉर्म इंस्टाग्राम पर बच्चों के यौन शोषण से जुड़े कंटेंट को लेकर कड़ी कार्रवाई शुरू कर दी है। आयोग के सदस्य प्रियांक कानूनगो ने बताया कि पिछले एक हफ्ते में इस तरह के 50 से ज्यादा मामले सामने आए हैं। इसको लेकर पंजाब, दिल्ली, तेलंगाना और महाराष्ट्र समेत 8 राज्यों के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्रवाई करने का निर्देश दिया गया है। प्रियांक कानूनगो ने आईएनएस से बात करते हुए कहा कि पिछले सात दिनों में ऐसे 50 से ज्यादा मामले सामने आए हैं जिनमें बच्चों के साथ रेप हुआ, उनके यौन शोषण का वीडियो बनाया गया और उस कंटेंट को इंस्टाग्राम पर अपलोड किया गया। उन्होंने कहा, "यह एक गंभीर अपराध है। हमने इंस्टाग्राम, भारत सरकार के आईटी मंत्रालय और आठ अलग-अलग राज्यों के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्रवाई करने के निर्देश दिए हैं।"

प्रियांक कानूनगो ने देश के नागरिकों से भी अपील की है कि वे ऐसे मामलों पर चुप न बैठें। उन्होंने कहा, "यदि कहीं भी चाइल्ड सेक्सुअल एब्यूज मैटेरियल दिखाई देता है तो नजदीकी थाने में रिपोर्ट जरूर करें। यदि पुलिस कार्रवाई न करे तो आयोग को संपर्क करें।"

उन्होंने कहा, "जिस प्रकार जनता जाग कर इन सोशल मीडिया प्लेटफॉर्म की गंदी हरकतों पर रिपोर्ट करना शुरू कर रही है, मुझे उम्मीद है कि आने वाले समय में हमारे सामने कुछ और ऐसे मामले प्रकाश में आएंगे और इन अपराधियों का हम समुचित इलाज कर पाएंगे।"

एनएचआरसी ने सीधे मेटा को भी नोटिस भेजा है। आयोग का कहना है कि प्लेटफॉर्म को अपनी जिम्मेदारी समझनी होगी और भारत के आईटी नियमों के तहत अवैध कंटेंट को तुरंत हटाना होगा। साथ ही इलेक्ट्रॉनिक्स और आईटी मंत्रालय को भी पूरे मामले से अवगत करा दिया गया है ताकि केंद्र स्तर पर भी निगरानी बढ़ाई जा सके।

Source: <https://www.ind24.tv/national/nhrc-instagram-cseam-50-links-complaints-meta-eight-states>

Instagram CSEAM Complaints: एक सप्ताह में 50 से ज्यादा संदिग्ध लिंक, NHRC ने 8 राज्यों को भेजे नोटिस
07 Aug, 2026

NHRC सदस्य प्रियंक कानूनगो के मुताबिक Instagram पर CSEAM से जुड़े 50 से अधिक लिंक की शिकायतें मिलीं। 8 राज्यों की पुलिस और Meta India को नोटिस भेजा गया।

Richa Gupta

नई दिल्ली, 7 अगस्त 2026 | सोशल मीडिया प्लेटफॉर्म Instagram पर बच्चों के यौन शोषण एवं दुर्व्यवहार से जुड़ी सामग्री यानी Child Sexual Exploitative and Abuse Material—CSEAM की कथित उपलब्धता को लेकर राष्ट्रीय मानवाधिकार आयोग ने कार्रवाई तेज कर दी है। NHRC सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर बताया कि पिछले एक सप्ताह में आयोग को Instagram पर CSEAM से संबंधित 50 से अधिक लिंक वाली शिकायतें मिली हैं। शिकायतों में दी गई जानकारी के आधार पर विभिन्न राज्यों की पुलिस, Meta India और संबंधित केंद्रीय मंत्रालय को कार्रवाई के लिए नोटिस भेजे गए हैं।

50 मामले नहीं, 50 से अधिक लिंक की मिली शिकायत

इस मामले में सबसे महत्वपूर्ण तथ्य यह है कि NHRC सदस्य के सार्वजनिक बयान में “50 से अधिक लिंक” मिलने की बात कही गई है। इसका अर्थ यह नहीं है कि जांच में 50 अलग-अलग आपराधिक मामले प्रमाणित हो चुके हैं। इन लिंक की वास्तविक प्रकृति, सामग्री, अपलोड करने वाले खातों, पीड़ित बच्चों और अपराध में शामिल लोगों की पहचान पुलिस तथा साइबर इकाइयों की जांच के बाद ही स्पष्ट होगी। इसलिए खबर में “50 अपराध साबित” या “50 बच्चों के शोषण की पुष्टि” जैसे दावे नहीं किए जाने चाहिए।

इन आठ राज्यों और क्षेत्रों की पुलिस को नोटिस

प्रियंक कानूनगो के नवीनतम बयान के अनुसार इन राज्यों और केंद्रशासित क्षेत्रों के पुलिस प्रमुखों को नोटिस भेजे गए हैं:

पंजाब

दिल्ली

तेलंगाना

महाराष्ट्र

ओडिशा

पश्चिम बंगाल

हरियाणा

बिहार

दिल्ली में पुलिस का नेतृत्व पुलिस आयुक्त करते हैं, इसलिए सभी अधिकारियों को सामान्य रूप से “डीजीपी” लिखने के बजाय “संबंधित पुलिस प्रमुखों” या “डीजीपी और पुलिस आयुक्त” लिखना अधिक सटीक होगा।

पुलिस को क्या कार्रवाई करने के लिए कहा गया?

NHRC की हालिया कार्यवाही में संबंधित पुलिस इकाइयों को शिकायतों के साथ मिले URL और दूसरे डिजिटल संकेतों की साइबर क्राइम यूनिट या विशेष किशोर पुलिस इकाई के माध्यम से जांच करने को कहा गया है। जांच में संज्ञेय अपराध के संकेत मिलने पर FIR दर्ज करने, सामग्री बनाने या अपलोड करने वालों की पहचान करने और उनके खिलाफ कानून के अनुसार कार्रवाई करने के निर्देश दिए गए हैं। किसी बच्चे की पीड़ित के रूप में पहचान होने पर उसके

तत्काल बचाव, चिकित्सा सहायता, मनोवैज्ञानिक सहयोग और बाल कल्याण समिति के सामने प्रस्तुत करने की प्रक्रिया अपनाने को भी कहा गया है।

Meta India से सामग्री हटाने और रिकॉर्ड सुरक्षित रखने को कहा

NHRC ने Meta से संबंधित सामग्री की उपलब्धता रोकने और उससे जुड़े डिजिटल रिकॉर्ड सुरक्षित रखने को कहा है। इसमें संबंधित खातों का डेटा, मेटाडेटा, IP लॉग और दूसरे इलेक्ट्रॉनिक साक्ष्य शामिल हो सकते हैं, ताकि पुलिस जांच में सामग्री के स्रोत और प्रसार का पता लगाया जा सके। प्लेटफॉर्म से यह भी बताने को कहा गया है कि ऐसी सामग्री की पहचान, रिपोर्टिंग, हटाने और दोबारा अपलोड रोकने के लिए कौन-से तकनीकी तथा प्रशासनिक उपाय लागू हैं।

MeitY से ब्लॉकिंग और दीर्घकालिक उपायों की रिपोर्ट

इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय से कथित आपत्तिजनक लिंक को ब्लॉक करने या उनकी पहुंच प्रतिबंधित करने के लिए उठाए गए कदमों की जानकारी मांगी गई है। मंत्रालय से यह भी बताने को कहा गया है कि ऑनलाइन बाल सुरक्षा मजबूत करने, सोशल मीडिया मध्यस्थों की जवाबदेही तय करने और प्रतिबंधित सामग्री को दोबारा उपलब्ध होने से रोकने के लिए क्या दीर्घकालिक व्यवस्था बनाई जा रही है।

नोटिसों की संख्या अलग-अलग क्यों बताई जा रही?

इस मामले में अलग-अलग तारीखों पर कई शिकायतों और कार्यवाहियों की जानकारी सामने आई है। 3 अगस्त की एक कार्यवाही में पश्चिम बंगाल, चंडीगढ़, हरियाणा, ओडिशा और दिल्ली सहित संबंधित अधिकारियों को नोटिस देकर एक सप्ताह में कार्रवाई रिपोर्ट मांगी गई थी। इसके बाद नई शिकायतों और लिंक की जानकारी मिलने पर प्रियंक कानूनगो ने पंजाब, दिल्ली, तेलंगाना, महाराष्ट्र, ओडिशा, पश्चिम बंगाल, हरियाणा और बिहार के पुलिस प्रमुखों का उल्लेख किया। इसलिए कहीं छह और कहीं आठ राज्यों की संख्या दिखना अलग-अलग चरणों की कार्रवाई के कारण हो सकता है।

पुराने मामले में दिल्ली पुलिस आयुक्त को किया गया तलब

NHRC की प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने इससे पहले Instagram पर कथित भुगतान वाले विज्ञापनों के जरिए CSEAM तक पहुंच उपलब्ध कराने की रिपोर्ट का स्वतः संज्ञान लिया था। आयोग ने 8 जुलाई को दिल्ली पुलिस आयुक्त से 15 दिनों में कार्रवाई रिपोर्ट मांगी थी। रिपोर्ट नहीं मिलने पर 29 जुलाई को सात दिन का अतिरिक्त समय दिया गया। इसके बाद भी रिपोर्ट उपलब्ध नहीं होने पर पुलिस आयुक्त को 7 सितंबर को व्यक्तिगत रूप से आयोग के सामने पेश होने के लिए समन जारी किया गया। हालांकि 31 अगस्त तक रिपोर्ट मिलने पर व्यक्तिगत उपस्थिति से छूट दी जा सकती है।

BBC की रिपोर्ट से जुड़ा था पहला मामला

पहली कार्यवाही एक मीडिया जांच से संबंधित थी, जिसमें आरोप लगाया गया था कि Instagram पर कुछ भुगतान वाले विज्ञापन उपयोगकर्ताओं को ऐसे बाहरी चैनलों की ओर ले जा रहे थे, जहां बच्चों से संबंधित प्रतिबंधित सामग्री उपलब्ध कराने का दावा किया जा रहा था। NHRC ने पुलिस को विज्ञापन रिकॉर्ड, भुगतान से जुड़ा डिजिटल ट्रेल, अकाउंट डेटा और प्लेटफॉर्म के रिपोर्टिंग अनुपालन की जांच करने को कहा था। ये अभी जांच के दायरे में आए आरोप हैं; संबंधित विज्ञापनदाताओं या प्लेटफॉर्म की आपराधिक जिम्मेदारी अंतिम जांच से तय होगी।

Meta का क्या कहना है?

Meta ने इससे पहले कहा था कि उसके प्लेटफॉर्म पर बच्चों के यौन शोषण से संबंधित सामग्री के लिए शून्य-सहनशीलता की नीति है और कंपनी अपनी पहचान तथा हटाने की तकनीक को लगातार मजबूत कर रही है। कंपनी ने जुलाई में सरकार को भेजे जवाब में अपने AI आधारित पहचान तंत्र, संदिग्ध खातों पर कार्रवाई और विज्ञापन समीक्षा प्रक्रिया में सुधार का उल्लेख किया था। नवीनतम 50 से अधिक लिंक वाली शिकायतों पर Meta का विस्तृत सार्वजनिक जवाब खबर तैयार किए जाने तक सामने नहीं आया था।

CSEAM का अर्थ क्या है?

सरकारी राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल के अनुसार CSEAM ऐसी सामग्री को कहा जाता है, जिसमें किसी बच्चे के यौन शोषण या दुर्व्यवहार से संबंधित चित्र या अन्य दृश्य सामग्री शामिल हो। ऐसी सामग्री का निर्माण, प्रकाशन, प्रसारण या प्रसार गंभीर अपराध है। जांच पूरी होने से पहले किसी लिंक को CSEAM घोषित नहीं किया जा सकता, लेकिन संदेह होने पर उसे तुरंत प्लेटफॉर्म और कानून प्रवर्तन एजेंसियों को रिपोर्ट किया जाना चाहिए।

संदिग्ध सामग्री दिखे तो क्या करें?

ऐसी सामग्री सामने आने पर उसे दोबारा खोलने, डाउनलोड करने, स्क्रीन रिकॉर्ड करने, सेव करने या किसी दूसरे व्यक्ति को फॉरवर्ड करने से बचें। इससे पीड़ित बच्चे की निजता का दोबारा उल्लंघन हो सकता है और अवैध सामग्री का प्रसार बढ़ सकता है।

उपयोगकर्ता संबंधित अकाउंट या पोस्ट को Instagram के इन-ऐप रिपोर्टिंग विकल्प से रिपोर्ट कर सकते हैं। भारत सरकार के राष्ट्रीय साइबर अपराध

रिपोर्टिंग पोर्टल cybercrime.gov.in पर Women/Children Related Crime श्रेणी में शिकायत दर्ज की जा सकती है। पोर्टल कुछ प्रकार की महिला एवं बाल अपराध शिकायतों को गुमनाम रूप से दर्ज करने की सुविधा भी देता है। बच्चे के यौन शोषण से संबंधित शिकायत NCPCR के POCSO e-Box पर भी दर्ज की जा सकती है। किसी बच्चे को तत्काल खतरा होने पर स्थानीय पुलिस या विशेष किशोर पुलिस इकाई से तुरंत संपर्क करना चाहिए।

मीडिया संस्थानों के लिए जरूरी सावधानी

CSEAM से जुड़े समाचार में किसी बच्चे का नाम, फोटो, चेहरा, स्कूल, घर, परिवार या ऐसी जानकारी प्रकाशित नहीं की जानी चाहिए, जिससे उसकी पहचान सामने आए। समाचार रिपोर्ट में शिकायत के साथ मिले वास्तविक लिंक, स्क्रीनशॉट या सामग्री के छोटे हिस्से भी प्रकाशित नहीं किए जाने चाहिए। संदिग्ध URL केवल अधिकृत पुलिस या जांच एजेंसी को सुरक्षित माध्यम से सौंपे जाने चाहिए।

FAQ: Instagram CSEAM शिकायत और NHRC कार्रवाई

1. NHRC को कितने मामले मिले हैं?

प्रियंक कानूनगो के अनुसार पिछले एक सप्ताह में शिकायतों के माध्यम से CSEAM से संबंधित 50 से अधिक लिंक मिले हैं। ये सभी अभी प्रमाणित अपराध या अलग-अलग पुष्टि किए गए मामले नहीं हैं।

2. किन राज्यों की पुलिस को नोटिस भेजा गया?

पंजाब, दिल्ली, तेलंगाना, महाराष्ट्र, ओडिशा, पश्चिम बंगाल, हरियाणा और बिहार के संबंधित पुलिस प्रमुखों का नाम नवीनतम बयान में शामिल है।

3. क्या Meta को दोषी घोषित कर दिया गया है?

नहीं। Meta से सामग्री हटाने, डिजिटल साक्ष्य सुरक्षित रखने और अपनी रोकथाम व्यवस्था का विवरण देने को कहा गया है। आपराधिक या नियामकीय जिम्मेदारी जांच के बाद तय होगी।

4. दिल्ली पुलिस आयुक्त को क्यों बुलाया गया?

Instagram के भुगतान वाले विज्ञापनों से जुड़े पुराने मामले में निर्धारित समय के भीतर कार्रवाई रिपोर्ट नहीं मिलने पर NHRC ने दिल्ली पुलिस आयुक्त को समन जारी किया।

5. संदिग्ध CSEAM लिंक कहां रिपोर्ट करें?

इसे Instagram के रिपोर्ट विकल्प, राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल या NCPCR के POCSO e-Box पर रिपोर्ट किया जा सकता है। सामग्री डाउनलोड या फॉरवर्ड न करें।

Source: <https://insamachar.com/nhrc-has-taken-suo-motu-cognizance-of-media-reports-regarding-school-students-crossing-the-betwa-river-in-a-dangerous-manner-in-madhya-pradesh-vidisha-district/amp/>

NHRC ने मध्य प्रदेश के विदिशा जिले में स्कूली छात्रों के खतरनाक तरीके से बेतवा नदी पार करने की मीडिया रिपोर्ट का स्वतः संज्ञान लिया

Published by Editor 18 घंटे ago

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्य प्रदेश के विदिशा जिले के काकरौआ गांव के स्कूली बच्चों द्वारा जान जोखिम में डालकर बेतवा नदी के स्टॉप डैम के खंभों को फांद कर स्कूल जाने से जुड़ी मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। वे यह खतरनाक रास्ता इसलिए अपनाते हैं क्योंकि इससे सड़क मार्ग से 13 किलोमीटर की दूरी घटकर मात्र 1.5 किलोमीटर रह जाती है। खबरों के अनुसार, गांव के नौ विद्यार्थी प्रतिदिन इसी तरह नदी पार करते हैं, जिनमें पांच छात्राएं शामिल हैं।

आयोग ने कहा है कि यदि यह जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने यह भी कहा है कि भारत के संविधान का अनुच्छेद 21 ए 6 से 14 वर्ष की आयु के बच्चों को राज्य द्वारा निःशुल्क और अनिवार्य शिक्षा प्रदान करने की गारंटी देता है। बाल शिक्षा का अधिकार अधिनियम, 2009 भी 6 से 14 वर्ष की आयु के प्रत्येक बच्चे को शिक्षा का अधिकार प्रदान करता है। इसके अलावा, सर्वोच्च न्यायालय ने अविनाश मेहरोत्रा बनाम भारत संघ (2009) मामले में यह माना है कि शिक्षा के अधिकार में सुरक्षित विद्यालय और सुरक्षित बुनियादी ढांचे का अधिकार भी अनिवार्य रूप से शामिल है।

इस आधार पर आयोग ने यह माना है कि बच्चों के विद्यालय पहुंचने के लिए सुरक्षित परिवहन साधन का अभाव उनके गरिमापूर्ण शिक्षा के मौलिक अधिकार का उल्लंघन है। इसलिए आयोग ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में इस मामले पर विस्तृत रिपोर्ट देने को कहा है।

4 अगस्त 2026 की मीडिया रिपोर्ट के अनुसार, बांध के खुले खंभों को फांद कर स्कूल जाते बच्चों का वीडियो सोशल मीडिया पर वायरल हो गया है। ग्रामीणों का कहना है कि खेतों में काम करने के कारण वे अपने बच्चों को दूर के स्कूल में नहीं छोड़ सकते। उनके पास दो ही विकल्प हैं- या तो बच्चों को स्कूल भेजना बंद कर दें या बच्चे इसी तरह स्कूल जाते रहें।

एक छात्रा अपनी कम लंबाई के कारण खंभों को पार न कर पाने की वजह से स्कूल नहीं जा पाई और फाइनल परीक्षा में फेल हो गई। जिला शिक्षा अधिकारी ने उस जगह का दौरा किया और जिला कलेक्टर को इस मामले की जानकारी दी। हालांकि, नदी पार करने के लिए सुरक्षित मार्ग के निर्माण की कोई समयसीमा नहीं बताई गई है।

Source: <https://www.livehindustan.com/national/nhrc-sends-notice-to-meta-and-8-dgp-regarding-pornographic-content-insagram-facebook-201786087819064.html>

इंस्टाग्राम, फेसबुक पर प्रमोट हो रहा पोर्न? NHRC ने मेटा और 8 राज्यों के DGP को भेजा नोटिस

Aug 07, 2026 02:10 pm IST

By Ankit Ojha

लाइव हिन्दुस्तान

राष्ट्रीय मानवाधिकार आयोग ने मेटा और 8 राज्यों के डीजीपी को नोटिस जारी किया है। एनएचआरसी का कहना है कि इंस्टाग्राम और फेसबुक पर धड़ल्ले से अश्लील कॉन्टेंट परोसा जा रहा है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने फेसबुक और इंस्टाग्राम पर अश्लील और चाइल्ड सेक्शुअल अब्यूज मटीरियल शेयर किए जाने को लेकर सख्त कदम उठाया है। एनएचआरसी ने मेटा के साथ - साथ आठ राज्यों के डीजीपी को भी नोटिस जारी किया है। एनएचआरसी के सदस्य प्रियंक कानूनगो ने एक इंटरव्यू के दौरान कहा कि इंस्टाग्राम और फेसबुक पर धड़ल्ले से चाइल्ड अब्यूज वाले पेड कॉन्टेंट शेयर किए जा रहे हैं। यह एक आपराधिक मामला है और इसमें सजा हो सकती है।

कानूनगो ने कहा कि इस तरह के मामलों को लेकर आपराधिक जांच करवाई जानी चाहिए और अगर कॉन्टेंट कानून का उल्लंघन कर रहा है तो मेटा के खिलाफ एफआईआर दर्ज होनी चाहिए। एनएचआरसी ने नोटिस जारी करते हुए 8 राज्यों की पुलिस से जांच करने को कहा है ताकि सोशल मीडिया प्लैटफॉर्म पर ऐसे कॉन्टेंट को रोका जा सके। इस मामले में इन्फॉर्मेशन सेक्रेटरी को भी पार्टी बनाया गया है।

कानूनगो के मुताबिक आयोग ने 50 यूआरएल बताए हैं जो जांच में मदद कर सकते हैं। एनएचआरसी ने कहा है कि अगर यूआरएल उपलब्ध करवाए जाने के बाद भी प्रशासन सख्त कदम नहीं उठाता है तो केंद्र सरकार से संपर्क किया जाएगा। सरकार से मांग की जाएगी कि पुलिस अधिकारियों के खिलाफ भी कार्रवाई की जाए। बता दें कि हाल में हुए कॉकरोच जनता पार्टी के विरोध प्रदर्शन के बाद सोशल मीडिया की स्कूटनी तेज हुई है।

बुधवार को मेटा चीफ मार्क जुकरबर्ग ने भी चाइल्ड सेक्शुअल अब्यूज कॉन्टेंट, डीपफेक और कंपनी की कमियों को लेकर माफी मांगी थी। जुलाई में बीबीसी की पड़ताल में पता चला था कि इंस्टाग्राम पर चाइल्ड सेक्शुअल अब्यूज कॉन्टेंट का प्रमोशन करे वाले ऐड चल रहे हैं। कुछ वीडियो में तो 'रेप' शब्द का इस्तेमाल किया गया था वहीं मेटा का कहना है कि वह बाल यौन शोषण को लेकर जीरो टॉलरेंस की नीति अपनाता है।

अमेरिका में भी मेटा को झटका

इसी मामले को लेकर मेटा को अमेरिका में भी झटका लगा है। कोर्ट के एक फैसले में अदालत ने इंस्टाग्राम और फेसबुक की मूल कंपनी मेटा को उसके मंचों के कारण युवाओं को होने वाले नुकसान से निपटने के लिए 56.7 करोड़ अमेरिकी डॉलर देने का आदेश दिया है। मुकदमे के पहले चरण में अदालत ने मेटा पर 37.5 करोड़ डॉलर का दीवानी जुर्माना लगाया था। अदालत ने माना था कि कंपनी ने बच्चों के मानसिक स्वास्थ्य को जानबूझकर नुकसान पहुंचाया और अपने मंचों पर बच्चों के यौन शोषण के बारे में उपलब्ध जानकारी छिपाई।

Source: <https://www.jagran.com/madhya-pradesh/bhopal-nhrc-notice-on-vidisha-children-risking-lives-at-betwa-dam-40333259.html>

विदिशा में स्टॉप डैम पर स्कूली बच्चों की जोखिम भरी छलांग पर NHRC गंभीर, सरकार से दो हफ्ते में मांगी रिपोर्ट

By Digital Desk Edited By: Ravindra Soni

Updated: Fri, 07 Aug 2026 11:11 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने विदिशा में बेटवा नदी के स्टॉप डैम पर जान जोखिम में डालकर स्कूल जाने वाले बच्चों के मामले में मध्य प्रदेश सरकार को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है। इस मामले में हाई कोर्ट भी संज्ञान ले चुका है।

डिजिटल डेस्क, विदिशा। मध्य प्रदेश के विदिशा जिले में बेटवा नदी के स्टॉप डैम के खंभों पर छलांग लगाकर स्कूल जाने को मजबूर बच्चों का मामला अब राष्ट्रीय स्तर पर पहुंच गया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इस मामले का स्वतः संज्ञान लेते हुए मध्य प्रदेश सरकार को नोटिस जारी किया है और दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

यह मामला पहले ही मध्य प्रदेश हाई कोर्ट के संज्ञान में आ चुका है। हाई कोर्ट ने भी प्रशासन से निरीक्षण रिपोर्ट तलब करते हुए बच्चों की सुरक्षा सुनिश्चित करने के लिए तत्काल आवश्यक कदम उठाने के निर्देश दिए थे।

शिक्षा और सुरक्षा दोनों के अधिकार से जुड़ा मामला

एनएचआरसी ने अपने नोटिस में कहा कि केवल 15 किलोमीटर लंबा सड़क मार्ग बचाने के लिए बच्चों का जान जोखिम में डालकर नदी पार करना बेहद गंभीर विषय है। आयोग ने इसे बच्चों के शिक्षा के अधिकार और सुरक्षित जीवन के अधिकार से जुड़ा मामला बताते हुए संविधान के अनुच्छेद 21-ए, शिक्षा का अधिकार अधिनियम-2009 और सर्वोच्च न्यायालय के विभिन्न निर्णयों का उल्लेख किया। आयोग ने स्पष्ट किया कि बच्चों को सुरक्षित तरीके से स्कूल पहुंचाना राज्य की संवैधानिक जिम्मेदारी है।

लंबी दूरी से बचने उठाना पड़ता था बड़ा जोखिम

ककरुआ और आसपास के गांवों के छात्र-छात्राओं को हाई स्कूल की पढ़ाई के लिए ग्राम पलोह स्थित शासकीय हाई स्कूल जाना पड़ता था। उनके गांव में हाई स्कूल नहीं होने के कारण सड़क मार्ग से करीब 15 किलोमीटर का चक्कर लगाना पड़ता था।

इस दूरी से बचने के लिए बच्चे बेटवा नदी पर बने स्टॉप डैम के खंभों पर छलांग लगाकर नदी पार करते थे, जिससे स्कूल की दूरी महज डेढ़ किलोमीटर रह जाती थी। इस दौरान उनकी जान हर दिन खतरे में रहती थी।

बच्चों के इस जोखिम भरे सफर का वीडियो सोशल मीडिया पर वायरल होने के बाद प्रशासन हरकत में आया। सरकार ने त्वरित निर्णय लेते हुए तीन दिनों के भीतर बंधेरा में हाई स्कूल शुरू कर दिया, जिससे बच्चों को अब जोखिम उठाकर नदी पार नहीं करनी पड़ेगी।

स्थायी पुल बनाने की तैयारी

विदिशा जिला प्रशासन ने अब पलोह और ककरुआ गांवों के बीच बेटवा नदी पर स्थायी पुल बनाने की प्रक्रिया शुरू कर दी है। लोक निर्माण विभाग (ब्रिज) जल्द ही पुल निर्माण का प्रस्ताव राज्य सरकार को भेजेगा।

कार्यपालन यंत्री ए.आर. मोरे के अनुसार, फिलहाल अंतरिम व्यवस्था के तहत स्टॉप डैम के खुले हिस्सों पर लोहे की जालियां बिछा दी गई हैं, ताकि बच्चों और ग्रामीणों की आवाजाही पहले की तुलना में अधिक सुरक्षित हो सके।

लापरवाही पर अधिकारियों को नोटिस

मामले को समय रहते प्रशासन तक नहीं पहुंचाने को गंभीर मानते हुए जिला पंचायत ने जनपद पंचायत के मुख्य कार्यपालन अधिकारी (सीईओ) तथा ग्राम

पंचायत मुंडरा हरिसिंह के सरपंच और सचिव को कारण बताओ नोटिस जारी किया है।

Source: <https://hindi.news18.com/amp/news/nation/nhrc-notice-meta-eight-state-dgp-instagram-facebook-pocso-csam-violations-local18-10726416.html>

इंस्टाग्राम-फेसबुक पर अश्लील कंटेंट से NHRC भड़का, मेटा और 8 राज्यों को नोटिस

Written by: Sumit Kumar Agency: Local18

Last Updated: August 07, 2026, 12:36 IST

NHRC Notice To Meta: इंस्टाग्राम और फेसबुक पर कथित अश्लील और उम्र के लिहाज से अनुचित कंटेंट को लेकर राष्ट्रीय मानवाधिकार आयोग ने मेटा और आठ राज्यों के पुलिस प्रमुखों को नोटिस जारी किया है। NHRC सदस्य प्रियंक कानूनगो ने कहा कि इंस्टाग्राम पर CSAM वाला पेड कंटेंट उपलब्ध होना जांच में सही पाए जाने पर POCSO एक्ट के तहत दंडनीय अपराध हो सकता है। आयोग ने संबंधित अधिकारियों को 50 URL उपलब्ध कराकर जांच के निर्देश दिए हैं। कानूनगो ने कहा कि अगर जांच के बावजूद कार्रवाई नहीं हुई, तो NHRC केंद्र सरकार से संबंधित पुलिसकर्मियों और अधिकारियों के खिलाफ कार्रवाई की मांग करेगा। मामले में IT सचिव को भी पक्ष बनाया गया है।

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इंस्टाग्राम और फेसबुक पर कथित तौर पर अश्लील और उम्र के लिहाज से अश्लील कंटेंट की मौजूदगी को लेकर मेटा और आठ राज्यों के पुलिस महानिदेशकों को नोटिस जारी किया है। आयोग ने ऐसे कंटेंट को लेकर चिंता जताई है, जिनमें संभावित तौर पर बाल यौन शोषण सामग्री (CSAM) शामिल हो सकती है। NHRC ने संबंधित पक्षों से मामले में जवाब और उठाए गए कदमों की जानकारी मांगी है। आयोग की कार्रवाई सोशल मीडिया प्लेटफॉर्म पर बच्चों की सुरक्षा और POCSO कानून से जुड़े संभावित उल्लंघनों के बीच हुई है।

NHRC सदस्य प्रियंक कानूनगो ने News18 से खास बातचीत में कहा कि इंस्टाग्राम पर CSAM वाला पेड कंटेंट उपलब्ध होना अगर जांच में सही पाया जाता है, तो यह POCSO एक्ट के तहत दंडनीय अपराध हो सकता है। उन्होंने कहा कि आरोपों की गंभीरता को देखते हुए आपराधिक जांच जरूरी है। कानूनगो के मुताबिक, अगर जांच में कंटेंट कानून का उल्लंघन करता पाया जाता है, तो मेटा के खिलाफ FIR भी दर्ज की जानी चाहिए।

50 URL देकर जांच के निर्देश

NHRC ने संबंधित अधिकारियों को जांच के लिए 50 URL उपलब्ध कराए हैं। आयोग ने आठ राज्यों की पुलिस से इन लिंक की जांच करने और कथित उल्लंघनों पर उचित कार्रवाई करने को कहा है। मामला इसलिए भी गंभीर माना जा रहा है क्योंकि आयोग के मुताबिक कंटेंट की प्रकृति POCSO जैसे कड़े कानून के दायरे में आ सकती है। अब जांच एजेंसियों को यह देखना होगा कि दिए गए URL पर मौजूद सामग्री वास्तव में कानून का उल्लंघन करती है या नहीं और अगर करती है तो उसके लिए जिम्मेदारी किसकी बनती है।

कार्रवाई नहीं हुई तो केंद्र का रुख करेगा NHRC

प्रियंक कानूनगो ने अधिकारियों को कार्रवाई नहीं करने की स्थिति में आगे की प्रक्रिया को लेकर भी चेताया है। उन्होंने कहा, 'अगर संबंधित अधिकारी 50 URL उपलब्ध कराए जाने के बावजूद जांच शुरू नहीं करते हैं, तो हम भारत सरकार को पत्र लिखेंगे और मंत्रालय में अक्षम पुलिसकर्मियों तथा सरकारी अधिकारियों के खिलाफ उचित कार्रवाई शुरू करने का आग्रह करेंगे।' NHRC ने साफ किया है कि उपलब्ध कराए गए लिंक पर जांच करना संबंधित अधिकारियों की जिम्मेदारी है।

POCSO के तहत FIR की बात

कानूनगो ने कहा कि अगर जांच में यह सामने आता है कि इंस्टाग्राम पर उपलब्ध पेड कंटेंट में CSAM शामिल है और वह कानून के दायरे में अपराध बनता है, तो मामले में आपराधिक कार्रवाई होनी चाहिए। उन्होंने कहा कि ऐसी स्थिति में मेटा के खिलाफ FIR दर्ज करने की जरूरत पड़ सकती है। हालांकि फिलहाल यह एक आरोप और जांच का विषय है। संबंधित सामग्री की कानूनी प्रकृति और संभावित अपराध को जांच के निष्कर्षों के आधार पर ही तय किया जाएगा।

आठ राज्यों की पुलिस से मांगी गई जांच

NHRC ने आठ राज्यों के पुलिस प्रमुखों को नोटिस भेजकर कथित उल्लंघनों की जांच और उचित कार्रवाई के निर्देश दिए हैं। आयोग ने इस प्रक्रिया में सूचना प्रौद्योगिकी सचिव को भी पक्ष बनाया है। अब संबंधित राज्य पुलिस और अन्य अधिकारी उपलब्ध कराए गए URL की जांच करेंगे। इसके बाद यह स्पष्ट होगा कि कंटेंट में वास्तव में POCSO या दूसरे कानूनों का उल्लंघन हुआ है या नहीं। मामला सोशल मीडिया प्लेटफॉर्म पर बच्चों की सुरक्षा और डिजिटल कंटेंट की

निगरानी से जुड़े सवालों को भी सामने लाता है.

Source: <https://www.etvbharat.com/hi/bharat/vidisha-school-children-river-crossing-incident-nhrc-notice-mp-govt-mpn26080706747>

ETV Bharat / bharat

विदिशा के स्कूली बच्चों के मामले को लेकर NHRC सख्त, मुख्य सचिव से दो हफ्ते में मांगा जवाब

राष्ट्रीय मानवाधिकार आयोग ने विदिशा जिले के स्कूली बच्चों के चेक डैम के खंभों पर कूदकर स्कूल जाने मामले में प्रकाशित मीडिया रिपोर्ट के आधार पर लिया स्वतः संज्ञान. संवाददाता विश्वास चतुर्वेदी की रिपोर्ट.

By ETV Bharat Madhya Pradesh Team

Published : August 7, 2026 at 8:43 PM IST

| Updated : August 7, 2026 at 10:55 PM IST

भोपाल: विदिशा जिले के ककरौआ गांव के स्कूली बच्चों के बेतवा नदी पर बने चेक डैम के खंभों पर कूदकर स्कूल जाने का मामला अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंच गया है. आयोग ने मीडिया रिपोर्ट पर स्वतः संज्ञान लेते हुए मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत जवाबी रिपोर्ट मांगा है. आयोग ने कहा कि बच्चों को स्कूल पहुंचने के लिए सुरक्षित व्यवस्था उपलब्ध नहीं होना उनके सम्मान के साथ शिक्षा के मौलिक अधिकार का भी उल्लंघन है.

मीडिया रिपोर्ट पर लिया स्वतः संज्ञान

बता दें राष्ट्रीय मानवाधिकार आयोग ने 4 अगस्त को प्रकाशित मीडिया रिपोर्ट के आधार पर स्वतः संज्ञान लिया है. इस रिपोर्ट के अनुसार विदिशा जिले के ककरौआ गांव के नौ बच्चे, जिनमें पांच छात्राएं शामिल हैं, प्रतिदिन स्कूल पहुंचने के लिए चेक डैम के खंभों को कूदकर बेतवा नदी पार करते हैं. वहीं सड़क मार्ग से स्कूल की दूरी करीब 13 किलोमीटर है, जबकि इस रास्ते से केवल डेढ़ किलोमीटर में स्कूल पहुंचा जा सकता है.

शिक्षा के अधिकार से जोड़ा मामला

आयोग ने कहा कि यदि मीडिया रिपोर्ट सही है तो यह मानव अधिकारों के उल्लंघन का गंभीर मामला है. संविधान के अनुच्छेद 21ए के तहत 6 से 14 वर्ष तक के बच्चों को निःशुल्क और अनिवार्य शिक्षा का अधिकार प्राप्त है. शिक्षा का अधिकार अधिनियम, 2009 और सर्वोच्च न्यायालय के फैसलों के अनुसार शिक्षा के अधिकार में सुरक्षित स्कूल और वहां तक सुरक्षित पहुंच भी शामिल है. ऐसे में बच्चों के लिए सुरक्षित परिवहन या रास्ते की व्यवस्था नहीं होना उनके अधिकारों का हनन है.

मुख्य सचिव से मांगा जवाब

एनएचआरसी ने मध्य प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के निर्देश दिए हैं. आयोग ने राज्य सरकार से पूछा है कि बच्चों की सुरक्षा सुनिश्चित करने और उन्हें सुरक्षित तरीके से स्कूल पहुंचाने के लिए अब तक क्या कदम उठाए गए हैं और आगे क्या योजना है.

Last Updated : August 7, 2026 at 10:55 PM IST

Source: <https://ddnews.gov.in/nhrc-sends-notice-to-dgps-of-8-states-also-issues-warning-to-meta-regarding-objectionable-content-involving-children/>

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय | प्रियंक कानूनगो | मेटा इंडिया

NHRC ने 8 राज्यों के डीजीपी को भेजा नोटिस, बच्चों से जुड़ी आपत्तिजनक सामग्री को लेकर मेटा को भी चेतावनी
07/08/26 | 9:48 am (इनपुट-आईएनएस)

राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission, NHRC) के सदस्य प्रियंक कानूनगो ने जानकारी दी कि पिछले एक सप्ताह में इंस्टाग्राम पर बच्चों का यौन शोषण और आपत्तिजनक सामग्री (सीएसईएम) के 50 से अधिक मामलों की शिकायत मिली है। कानूनगो ने बताया कि उन्होंने इन घटनाओं के संबंध में दिल्ली, पंजाब से लेकर बिहार और पश्चिम बंगाल तक कई राज्यों के डीजीपी को नोटिस जारी किया है।

एनएचआरसी सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर पोस्ट किया, "पिछले एक सप्ताह में इंस्टाग्राम पर सीएसईएम (बच्चों का यौन शोषण और आपत्तिजनक सामग्री) के 50 से अधिक मामलों की शिकायत आ चुकी हैं। प्राप्त जानकारी के आधार हमने पंजाब, दिल्ली, तेलंगाना, महाराष्ट्र, ओडिशा, पश्चिम बंगाल, हरियाणा और बिहार के पुलिस प्रमुखों को नोटिस जारी कर एफआईआर दर्ज करने और कार्यवाही करने के निर्देश दिए हैं।"

प्रियंक कानूनगो ने आगे जानकारी दी कि हमने मेटा इंडिया को भी नोटिस जारी कर स्वयं में सुधार करने और भारत का कानून मानने के लिए चेतावनी दी है। प्रियांक कानूनगो ने इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय को भी आगाह किया है।

इससे पहले, बुधवार को प्रियंक कानूनगो ने समाचार एजेंसी से बात करते हुए कहा, "इंस्टाग्राम और मेटा के अन्य प्लेटफॉर्म पर बच्चों के यौन शोषण से जुड़ी सामग्री के बारे में मिली शिकायतों के आधार पर हमने छह राज्यों के डीजीपी को पत्र लिखकर उन लोगों के खिलाफ कार्रवाई करने को कहा है।"

उन्होंने कहा कि बच्चों का यौन शोषण, ऐसी हरकतों की वीडियो बनाने और उन्हें सोशल मीडिया प्लेटफॉर्म पर अपलोड करने में शामिल हैं। ये अपराध की तीन अलग-अलग श्रेणियां हैं। सोशल मीडिया प्लेटफॉर्म इस मामले में अपनी जिम्मेदारी से बच नहीं सकते। हमने पुलिस से एफआईआर दर्ज करने का आग्रह किया है।

कानूनगो ने कहा कि इस तरह की सामग्री सोशल मीडिया प्लेटफॉर्म पर अपलोड होना उस प्लेटफॉर्म की लापरवाही को दर्शाता है। बीबीसी मामले में भी हमने संज्ञान लिया और दिल्ली पुलिस को नोटिस भेजा था। समय पर एफआईआर और जांच रिपोर्ट न मिलने पर हमने दिल्ली पुलिस कमिश्नर को समन भेजा और आयोग में उपस्थित होने के निर्देश दिए थे। (इनपुट-आईएनएस)

Date	Channel	Time	Details	Duration	Program	Author	Personality
07-08-2026	CNN-News18	16:30	NHRC & Congress Delegation Meet Protesting Students The Jharkhand student protest over alleged irregularities in recruitment examinations has intensified, with NHRC members and a Congress delegation meeting protesting students. Aspirants have been demanding action and transparency in the JPSC and JSSC recruitment process. The agitation has drawn political attention, with Congress leaders expressing support for students and urging the government to address their concerns. The state government has also initiated dialogue efforts through representatives to resolve the issue.	02:15	Exclusive	Krishna	
07-08-2026	CNN-News18	21:00	Meta's \$942 Million Fine: Is India Doing Enough To Protect Children From Online Risks? A US court has delivered a major setback to Meta, ordering the company behind Facebook and Instagram to pay nearly \$942 million over a child safety case involving allegations of harm to young users. The ruling has intensified the global debate over social media accountability, platform design and online protection for children. The development has also sparked questions in India over whether existing regulations and government warnings are enough to address concerns around harmful online content, child safety and Big Tech responsibility.	26:04	Prime Time	Rahul Shivshankar	
07-08-2026	ANI Bharat		NHRC सदस्य Priyank Kanoongo ने यौन शोषण से जुड़े कंटेंट पर मेटा को भेजे गए कानूनी नोटिस पर की बात	03:15	Exclusive	Gaurav	

07-08-2026	First Bihar Jharkhand	18:02	चाइल्ड अब्यूज कंटेंट पर NHRC सख्त, Meta और राज्यों के DGP को थमाया नोटिस राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission, NHRC) के सदस्य प्रियंक कानूनगो ने जानकारी दी कि पिछले एक सप्ताह में इंस्टाग्राम पर बच्चों का यौन शोषण और आपत्तिजनक सामग्री (सीएसईएम) के 50 से अधिक मामलों की शिकायत मिली है। कानूनगो ने बताया कि उन्होंने इन घटनाओं के संबंध में दिल्ली, पंजाब से लेकर बिहार और पश्चिम बंगाल तक कई राज्यों के डीजीपी को नोटिस जारी किया है।	02:48	Exclusive	Nitin	Priyank Kharge - NHRC Member
07-08-2026	News18 India	21:00	Patna में युवक की मौत के बाद भड़की हिंसा बिहार की राजधानी पटना में सड़क हादसे में एक युवक की मौत के बाद बवाल हो गया। गुस्साई भीड़ ने कोहराम मचा दिया। कई गाड़ियों को आग के हवाले कर दिया। रोकने पर पुलिस वालों से भिड़ गई। पुलिस की गाड़ियों को फूंक दिया। पत्रकारों तक को पीट दिया। बवाल की वजह से पूरे इलाके में अफ़रातफ़री मच गई। घटना पटना के अगमकुआं इलाके में हुई। वहाँ सड़क पार करने के दौरान मनीष नाम के युवक को एक बस ने टक्कर मार दी। टक्कर से उनकी जान चली गई। मौत हो गई।	08:39	Sau Baat ki ek Baat	Kishore Ajwani	
07-08-2026	News Nation	16:20	Ahmedabad Custodial Death -Clarification in the case of the custodial death of the accused at the Bapunagar police station in Ahmedabad...The accused's health had deteriorated in police custody...The accused suddenly became unconscious after being pulled...The doctors on duty declared him dead when he was shifted to the Civil Hospital,,, The accused was arrested under POCSO.,,The accused The police have taken legal action by sending the body to the PM.	03:25	Exclusive	Agency	

07-08-2026	BIG TV Telugu	16:30	NHRC sends Meta notice over child sexual abuse content, Pocso violations India's human rights watchdog has asked Meta and police chiefs across eight states to respond to concerns over allegedly explicit and age-inappropriate content circulating on Facebook and Instagram. The move comes as the social media giant faces mounting scrutiny in India following a series of recent controversies.	03:15	Breaking News	Saleel	
07-08-2026	ETV Andhra Pradesh	16:30	The National Human Rights Commission (NHRC) has issued notices to Meta over concerns related to alleged child sexual abuse content appearing in Instagram advertisements. The commission raised concerns that some content may involve violations under the POCSO Act and sought details on the steps being taken to identify and remove such material. Notices have also been issued to the DGPs of eight states seeking information on preventive and enforcement measures.	05:17	Exclusive	Darpan	

07-08-2026	Pratidin TV	16:30	Soumya Swain Case NHRC on police charge sheet Wait for the final charge sheet, otherwise the NHRC and the court will start the next investigation. Will the police IO go to heaven to investigate the Soumya case? The police are very good at turning "B" into "C"! There are many secrets in the Baliana Soumya death incident. The SI was present at the scene but did not save him, and the SI was arrested and given the responsibility. The murder of Soumya in the presence of the police is a custodial death. 28 people have been identified and the incident is gender-based, so it is certain that there will be mob violence. The crime branch is not investigating anything in 90 days. Om should be arrested first. The girls' story was not confirmed in the NHRC investigation. Biranchi Jena, Om, the daughter, the police officer will be booked. Who killed Soumya by making a mistake. Why was the phone call not investigated? Bhajaman Biswal, National Human Rights Activist!	03:14	Breaking News	Manas	
07-08-2026	CVR News	13:30	AR Conistable Die case: CVR Special Drive Negligence Of Medicure Hospital At Vikarabad	02:15	Exclusive	Manshi	
07-08-2026	Power TV	19:20	Mr Priyank Kharge on Hagaribommanahalli Custodial De*th Case	03:15	News	Saloni	Priyank Kharge - NHRC Member